BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No 353 of 2022

IN THE MATTER OF:

KARTIK SHARMA …APPLICANT

VERSUS

STATE OF UTTARAKHAND & ORS …RESPONDENTS

INDEX

7.	**DOCUMENT 6** Copy of the second show cause notice dated 27.09.2025	117-252

Member Secretary,

Uttarakhand Pollution Control Board

THROUGH

K. P. Gautam
Advocate
Supreme Court of India
Reg. No. D/119/98

KAUSHAL GAUTAM
COUNSEL FOR UKPCB
OFF AT: A 25, SECOND FLOOR
DEFENCE COLONY, NEW DELHI
MOB NO- 9811101934
EMAIL: officeofkaushalgautam@gmail.com

New Delhi
Dated:10.11.2025

Action Taken Report on behalf of Uttarakhand Pollution Control Board

In the matter of
Original Application no. 353 of 2022

Kartik Sharma
v.
State of Uttarakhand & Ors.

1. That the above-mentioned matter was listed for hearing on 25.08.2025, wherein the Hon'ble Tribunal was pleased to pass the following directions:

1. Tribunal by order dated 12.02.2025 had required Dr Chaturvedi to appear and produce the entire record disclosing action for enhancement of EC after compliance with the Principle of Natural Justice by observing as under:

2. In the report dated 10.02.2025, it is also mentioned that the EC was imposed against 49 hotels, against which Appeal No. 5/25, 53/24, 54/24 and 55/2024 have been filed before NGT. The list of these 49 hotels is on page 526. The above appeals have been preferred against the enhancement of the EC on the ground that no show-cause notice and opportunity of hearing was given before enhancing the EC. Learned Counsel for the UKPCB, on instructions from Dr. Chaturvedi one of the Officer of the UK PCB has submitted that due opportunity of hearing was given and show cause notices were issued before the passing the order of enhancement of EC against these 49 hotels. We find that such a submission is contrary to the plea that has been taken in the pending Appeals. Hence. We require

Dr. Chaturvedi to appear and produce the entire record disclosing action for enhancement of EC after compliance with the Principle of Natural Justice.

2. *Subsequent order dated 17.04.2025 does not reflect that Dr Chaturvedi had appeared before the Tribunal on 17.04.2025 in compliance with the order dated 12.02.2025. Hence, we give one more opportunity to Dr Chaturvedi to comply with the order of the Tribunal dated 12.02.2025 and appear before the Tribunal on the next date of hearing"*

3. It is most respectfully submitted that Dr Chaturvedi had, as he is duty-bound to, appeared physically before this Hon'ble Tribunal on 17.04.2025. Unfortunately, his presence could not be recorded in the order sheet, which resulted in this Hon'ble Tribunal's observation on the last date of hearing. The detail of the taxi hired by UKPCB for Dr Chaturvedi's travel from Dehradun to Delhi and back to Dehradun on 17.04.2025 (date of the hearing) is annexed herein and is marked as **Document-1**

4. It is submitted that, as substantial progress has been made in the proceedings before the UKPCB, the same is brought to the notice of this Hon'ble Tribunal through the present report.

5. It is humbly submitted that the Uttarakhand Pollution Control Board (UKPCB), vide its Response Affidavit dated 16.04.2025, had submitted that the Board has complied with the directions of the Hon'ble Tribunal dated 29.07.2024 and reassessed the Environmental Compensation (EC). The EC was then imposed on the hotels from the date of actual violation, vide Show Cause Notices dated 08.11.2024 for the period during which

such hotels were found to be operating without valid consent and in non-compliance with the prescribed environmental norms. In this regard, the relevant portion of the order dated 29.07.2024 is as follows:

".....

5. *The Member Secretary, UKPCB present in person has submitted that the hotels which were violating the norms have been imposed the EC from the date of issuance of show cause notice. These violations also cover the non-existing dual piping system and operation without CTO. Hence, action of imposition of EC was required to be taken with effect from the date of violation. Member Secretary, UKPCB has assured that in respect of each violator, now, the date of violation will be ascertained and the action will be taken.*

6. Hence, we are of the view that a further report is required to be filed by the UKPCB giving full particulars, keeping in view the observations which have been made above.

....."

6. That Appeal No. 4/25, 5/25, 8/25, 9/25, 12/25, 53/24, 54/24 and 55/2024 were filed by the hotels against the reassessed EC. The Hon'ble Tribunal vide common order dated 17.04.2025 in Appeal No. 4/25; Appeal No. 5/25, Appeal No. 8/25, Appeal No. 9/25, Appeal No. 12/25, Appeal No. 53/24, Appeal No. 54/24 and Appeal No. 55/2024 was pleased to pass the following directions:

"……..

13. We expect the Member Secretary, UKPCB, to follow the basic principles of natural justice while passing any order imposing the environmental compensation or reassessing the environmental compensation. While undertaking such an exercise, the Member Secretary, UKPCB is required to issue a clear show cause notice and give a reasonable opportunity of hearing and take into account the

explanation furnished in the reply, if filed and deal with it in the order and pass reasoned speaking order. We expect that the Member Secretary, UKPCB, will follow the above principles in future while imposing the environmental compensation.

14. Since the impugned orders have been passed without complying with the principles of natural justice, therefore, keeping in view the observations made above, the impugned orders dated 08.11.2024 are hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principles of natural justice and keeping in view the observations made above."

Copy of the Order of this Hon'ble Tribunal is annexed herein and is marked as **Document-2.**

7. The second Show Cause Notices, pursuant to the order dated 17.04.25, incorporating the directions issued by this Hon'ble Tribunal, were issued. On 27 May 2025, 19 hotels were served, and on 27 September 2025, 30 hotels were served with the SCN, as they were not complying with environmental norms. Copies of the Show Cause notices dated 27.05.2025 are annexed herein and are marked as **Document-3.**

8. That out of the 19 SCN issued by UKPCB to hotels on 27.05.2025, 11 hotels had submitted their replies to the said notices. Based on their representations, UKPCB issued directions and imposed a final EC on 11 hotels. Regarding two other hotels, these establishments have failed to submit their replies in a timely manner. Therefore, EC has also been imposed on these two hotels. A copy of the order dated 16.10.2025 imposing Environmental compensation on the hotels is annexed herein and is marked as **Document-4.**

9. The remaining six hotels have not submitted their replies, and the decision regarding the imposition of the final EC on these hotels is currently under

consideration before the UKPCB in compliance with the principles of Natural Justice. A copy of the table of final EC imposed on the hotels is being marked and filed as **Document-5** to this Action Taken Report.

10. That the Member Secretary, UKPCB, issued second Show Cause Notices dated 27.09.2025 to the remaining 30 hotels. As of now, the hotels have not submitted their replies to the notices, and the process for imposing a final EC on the hotels is currently under consideration before the UKPCB in compliance with the principles of Natural Justice. In this connection, a copy of the second Show Cause Notice, dated 27.09.2025, is being marked and filed as **Document-6** to this Action Taken Report.

11. That the Uttarakhand Pollution Control Board is committed to ensuring compliance with the directions given by this Hon'ble Tribunal.

12. The above report is being submitted for the kind consideration of the Hon'ble tribunal.

(Dr. Parag Madhukar Dhakate)
Member Secretary
Uttarakhand Pollution Control Board

Docuement-1

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anmoltravelsat@gmail.com, info@quiktrips.in

Make

Driver Name Nitin Aggarwal

Vehicle No UK07TE8080

Starting Meter 16532

Closing Meter 17239

Total Mileage

Name & Add D Dun to Delhi Back to D.Dun C/O Pollution Board (Dr R.K P.C.B) 9411101556

Assignment

Date 17/4/2025

Starting Time 5:00 Am

Releasing Time

Total Detention

Booked by C/O Pollution board

Note :- Mileage and time will be charged from garage to garage Please Check meter reading before and after use of vehicle, once signed, meter reading is not subjected to any change.

Note :- Ensure your satisfaction & belongings before signing the DUTY SLIP

Releasing Place

Time

17.4.25

Guest Signature

REQUISITION FOR NEXT DAY & FEEDBACK

Name :

Address :

Remark:

FEEDBACK ☑ Excellent ☐ Good ☐ Satisfactory ☐ Poor

Document-2

Item No. 14 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Appeal No. 4/2025
(IA Nos. 16/2025 & 15/2025)

M/s Hotel Vikas Appellant

Versus

Uttarakhand Pollution Control Board Respondent

Date of hearing: 17.04.2025

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Appellant: Mr. Som Raj Choudhury, Ms. Shrutee Aradhana & Mr. Siddhant Goel, Advs. for Appellant

Respondents: Mr. Kaushal Gautam & Mr. Mrinal Sharma, Advs. for UKPCB

ORDER

1. There is a delay of 10 days in filing the appeal. Hence, IA No. 15/2025 has been filed by the Appellant seeking condonation of delay. For the reasons assigned in the IA, we find that the Appellant was prevented from filing the appeal within time on account of bonafide reason and sufficient explanation for the delay has been furnished, hence, IA No. 15/2025 is allowed and delay in filing the appeal is condoned.

2. By this appeal filed under Section 16(C) read with Section 18 of the National Green Tribunal Act, 2010 and Section 33 of the Water (Prevention and Control of Pollution) Act, 1974, the Appellant has challenged the demand notice dated 08.11.2024.

3. In the OA No. 353/2022 pending before the NGT, the issues of violation of environmental norms by the hotels at Mussoorie, especially about unregulated withdrawal of water from Lake Mussoorie and discharge of sewage, etc. were involved. In that OA a joint Committee was appointed which submitted the report alongwith a list of hotels.

4. Initially the show cause notice dated 09.05.2023 was issued to the Appellant alongwith all other violating hotels located at Mussoorie for the alleged violation.

5. In pursuance of the said show cause notice, the order dated 13.02.2024 was passed by the UKPCB imposing the environmental compensation of Rs. 38,250/- upon the appellant.

6. On 29.07.2024 when the OA 353/2022 was taken up by the Tribunal, the Member Secretary, UKPCB had made following statement:

> *"xxx ……..xxx……xxx*
> *4. The Member Secretary, UKPCB present in person has submitted that the hotels which were violating the norms have been imposed the EC from the date of issuance of show cause notice. These violations also cover the non-existing dual piping system and operation without CTO. Hence, action of imposition of EC was required to be taken with effect from the date of violation. Member Secretary, UKPCB has assured that in respect of each violator, now, the date of violation will be ascertained and the action will be taken."*

7. Considering the said statement, the Tribunal had called for a further report from the UKPCB by observing as under:

> *"xxx ……..xxx……xxx*
> *6. Hence, we are of the view that a further report is required to be filed by the UKPCB giving full particulars keeping in view the observations which have been made above. Let the same be filed within six weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

8. Thereafter, the Member Secretary, UKPCB, has straightway issued the impugned demand notice dated 08.11.2024 stating that the environmental compensation of Rs. 38,250/- imposed earlier was reassessed and, thereafter, the environmental compensation of Rs. 17,68,500/- was imposed. The earlier environmental compensation of Rs. 38,250/- was deposited by the Appellant, therefore, adjusting the said amount, a demand of Rs. 17,30,250/- was issued to the Appellant.

9. It is not in dispute that before issuing the demand notice dated 08.11.2024 and before re-assessing the environmental compensation, no show cause notice was given to the Appellant and no opportunity of hearing was given. The impugned order also does not disclose any reason and does not contain any details as to how the fresh environmental compensation of Rs. 17,68,500/- was reassessed and what were the parameters taken into account while reassessing the environmental compensation.

10. Learned Counsel appearing for the UKPCB submits that since on the same facts the reassessment has been done, therefore, no opportunity of hearing was required to be given.

11. We are unable to accept such a submission made by the Counsel for the UKPCB. When the environmental compensation was enhanced by the impugned demand notice which has the civil consequences, it was necessary for the UKPCB to give an opportunity of hearing to the Appellant. Without giving any opportunity of hearing, without issuing the show cause notice, without assigning any reason for enhancement of environmental compensation and without disclosing the particulars based on which the environmental compensation was reassessed, the impugned demand notice could not have been issued.

12. The Tribunal in Appeal No. 37/2024 in the matter of *M/s. Sumit Knit Fab vs. Punjab Pollution Control Board* by the order dated 01.04.2025 considering the issue of compliance of the principles of nature justice has observed as under:

> *"xxx ……..xxx……xxx*
> *19. For demanding environmental compensation by applying principle of 'Polluter Pays', the principle of natural justice must be followed. The polluter should be given opportunity.*
>
> *20. Power to demand environmental compensation by issuing directions is quasi-judicial power. Explaining the meaning of the term 'quasijudicial', Supreme Court in* ***Namit Sharma vs. Union of India, (2013) 1 SCC 745*** *has observed that it involves deciding a dispute and ascertaining the facts and any relevant law, but differs in that it depends ultimately on the exercise of an executive discretion rather than the application of law. When law commits to an officer, the duty of looking into certain facts not in a way which it specially directs, but after a discretion in its nature judicial, the function is quasi-judicial.*
>
> *21. Supreme Court in* ***Namit Sharma vs. Union of India (supra)*** *refers to the meaning of quasi-judicial in 'Advanced Law Lexicon' (3rd Edn., 2005) by P. Ramanathan Aiyar, wherein it explains the expression 'quasijudicial' stating that 'of, relating to, or involving an executive or administrative official's adjudicative acts'. Considering the provisions of Right to Information Act, 2005 and the power exercised by Information Commissioner etc., Supreme Court held that Information Commissioner performs adjudicatory functions and a hierarchy of Appeal is also provided. The orders of Information Commission may have the effect of affecting rights of a person and, therefore, it decides a lis also. It thus, can be said that Information Commission is essentially quasi-judicial in nature.*
>
> *22. In* ***State of Himachal Pradesh & Ors. vs. Mahendra Pal, 1995 Supp (2) SCC 731****, Supreme Court said that expression 'quasi-judicial' is a term which stands midway a judicial and an administrative function. If an authority has any express statutory duty to act judicially in arriving at the decision in question, it would be deemed to be quasi-judicial. Where the function to determine a dispute is exercised by virtue of an executive discretion rather than the application of law, it is a quasijudicial function. A quasi-judicial act requires that a decision is to be given not arbitrarily or in mere discretion of the authority but according to the facts and circumstances of the case as determined upon an enquiry held by the authority after giving an opportunity to the affected parties of being heard or wherever necessary of leading evidence in support of their contention.*
>
> *23. In* ***Anjum vs. Uttar Pradesh Pollution Control Board, Appeal No.28/2023****, decided vide judgment dated 21.02.2024, while considering the power of the authority to issue directions affecting adversely a person, must comply with the principle of*

natural justice, has been recognized and in para 39 and 42, Tribunal has said as under:

> *"39. The directions issued by Competent Authority under Sections 3 and 5 may be of different nature and characteristics. Some may be for execution of functioning of the concerned proponent and some may have adverse effect upon his right to carry on process/operation including fastening liability, financial or otherwise. The directions which would have adverse effect upon proponent in the matter of running of its process or project or industry or operation or otherwise confer any liability upon it, such directions, in our view, cannot be issued without complying with the principle of natural justice.*
>
> *xxx……xxx……xxx*
>
> *42. In our view, such directions when are adverse to any person who is to comply the same, such directions are quasi-judicial in nature for the reason that the authority which exercise such power not only is supposed to follow the principle of natural justice but the exercise of function is analogous to judicial authorities but exercised by nonjudicial authorities."*

*24. In **Anjum vs. UPPCB (supra)**, Tribunal in para 47 and 49 has further held as under:*

> *"47. Under EP Act 1986, Water Act 1974 and Air Act 1981, while exercising power of issuing directions, Competent Authority may issue such directions which may affect the proponent's right of carrying on business i.e., industry etc. and such directions, therefore, must precede with application of principle of natural justice and whenever such power is exercised, it can be said to be an exercise of quasijudicial power and to that extent, the authority exercising such power would act as a quasi-judicial authority.*
>
> *xxx……xxx……xxx*
>
> *49. Therefore, we have no manner of doubt that an order passed by respondent imposing environmental compensation and requiring the person to pay the same by applying principle of 'Polluter Pays' is a quasi-judicial order as it imposes financial liability upon it and without giving an opportunity of hearing and complying with the principle of natural justice, such liability cannot be fastened upon it."*

25. It cannot be doubted that whenever a pecuniary liability is thrown on a person, it results in evil consequences and such person cannot be saddled with such monetary liability, without giving any opportunity of hearing and complying with the principle of natural justice.

*26. In **A. K. Kraipak vs. Union of India, (1970) 1 SCR 457**, it was held that rules of natural justice operate in areas not covered*

by any law. They do not supplant the law of the land but supplement it. They are not embodied rules and their aim is to secure justice or to prevent miscarriage of justice. If that is the purpose, there is no reason why the principles of natural justice be not made applicable to administrative proceedings especially when it is not easy to draw the line that demarcates administrative enquiries from quasi-judicial ones. An unjust decision in an administrative inquiry may have a more far reaching effect than decision in a quasi-judicial inquiry.

27. ***In Institute of Chartered Accountants of India vs. L. K. Ratna & Ors., AIR 1987 SC 71; Charan Lal Sahu vs. Union of India, (1990) 1 SCC 613****; and,* ***C. B. Gautam vs. Union of India, (1993) 1 SCC 78****, it was held that the principles of natural justice must be applied in the unoccupied interstices of the Statute unless there is a clear mandate to the contrary.*

28. Applying the above principles, we are clearly of the view that whenever any direction is issued by Statutory Regulator for imposition of environmental compensation, it must observe, comply and follow strictly the principles of natural justice. Due opportunity of hearing must be accorded to the affected party. The disclosure of adverse material on which Statutory Regulator intends to form opinion of violation of environmental laws on the part of the defaulter or violator and the manner in which it proposes to impose environmental compensation, all the relevant material in this regard must be disclosed to the person concerned so as to give him adequate opportunity to submit its defence. If any material is relied to form an opinion against the person concerned without disclosing it but will vitiate the principle of natural justice."

13. We expect the Member Secretary, UKPCB, to follow the basic principles of natural justice while passing any order imposing the environmental compensation or reassessing the environmental compensation. While undertaking such an exercise, the Member Secretary, UKPCB is required to issue a clear show cause notice and give a reasonable opportunity of hearing and take into account the explanation furnished in the reply, if filed and deal with it in the order and pass a reasoned speaking order. We expect that the Member Secretary, UKPCB, will follow the above principles in future while imposing the environmental compensation.

14. Since the impugned orders have been passed without complying with the principles of natural justice, therefore, keeping in view the

observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principles of natural justice and keeping in view the observations made above.

15. The Appeal is accordingly disposed of.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

April 17, 2025
Appeal No. 4/2025
(IA Nos. 16/2025 & 15/2025)
dv

HEAD OFFICE
गौरा देवी पर्यावरण भवन
Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025- 375 Dated 27/5/2025.

To,

M/s Hotel Dream Palace
Silverton Estate, Kurli
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 20250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1535, which was

subsequently the revised environment compensation of Rs 1748250/- was assessed and imposed amount of Rs 1728000/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1220; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Dream palace, Silverton Estate, Kurli Road, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1728000/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 -376. Dated 27/5/2025.

To,

M/s Sky Touch
The Mall Road
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 195750/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1562, which was

subsequently the revised environment compensation of Rs 1102500/- was assessed and imposed amount of Rs 906750/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1245; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Sky Touch, Mall Road, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 906750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025-377, Dated 27/5/2025.

To,

M/s J.S. Inn
Baroda Estate
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 252000/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1561, which was

subsequently the revised environment compensation of Rs 3030750/- was assessed and imposed against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1244; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s J.S. Inn, Baroda Estate, Mussoorie, District Dehradun, is directed to show cause within 30 days from the issue of this direction as to why the environment compensation of Rs 3030750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 -378 Dated 27/5/2025

To,

M/s Hotel Piknik
Picture Palce
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 4500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1566, which was

subsequently the revised environment compensation of Rs 1734750/- was assessed and imposed amount of Rs 1730250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1249; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Piknik, Picture Palace, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1730250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आईटी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025-379. Dated 27/5/2025.

To,

M/s Hotel Tourist Home
Mount View Estate, Kurli
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 101250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1552, which was

subsequently the revised environment compensation of Rs 1831500/- was assessed and imposed amount of Rs 1730250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/121236; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Tourist Home, Mount View Estate, Kurli, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1730250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 -380 Dated 27/5/2025.

To,

M/s Hotel Ramanand Regency
Charliville Road
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 18000/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1550, which was

subsequently the revised environment compensation of Rs 1746000/- was assessed and imposed amount of Rs 1728000/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1235; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Ramanand Regency, Charliville Road, , Mussoorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1728000/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE
गौरा देवी पर्यावरण भवन
Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 - 381. Dated 27/5/2025.

To,

M/s Hotel Welcome
Radha Bhawan Estate
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 29250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1556, which was

subsequently the revised environment compensation of Rs 1759500/-was assessed and imposed amount of Rs 1730250 deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1240; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Welcome, Radha Bhawan Estate Mussoorie, Mussoorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1730250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE
गौरा देवी पर्यावरण भवन
Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-860/2025-370 Dated 27.05.2025

To,

M/s Hotel Vikas
The Mall Road
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 38250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1537, which was

subsequently the revised environment compensation of Rs 1768250/- was assessed and imposed amount of Rs 1730250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1222; and

WHEREAS, Hon'ble NGT in the Appeal no. 04/2025has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Vikas, The Mall Road, Mussorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1730250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B; SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-872/2025 -371, Dated 27/5/2025.

To,

M/s Hotel Akansha Anand Plaza
Near Radha Krishna Mandir
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 184500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1569, which was

which was subsequently the revised environment compensation of Rs 69750/- was assessed and imposed amount of Rs 425250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1252; and

WHEREAS, Hon'ble NGT in the Appeal no. 12/2025 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Akansha Anand Plaza, Near Radha Krishna Mandir, Mussorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 425250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

/

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 -373, Dated 27/05/2025.

To,

M/s Hotel Spring
Library Road
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 101250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1557, which was

subsequently the revised environment compensation of Rs 1210500/- was assessed and imposed amount of Rs 1109250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1241; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Spring, Library Road, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1109250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 -374, Dated 27/5/2025.

To,

M/s Hotel Castle View
Landour Bazar
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 13500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1536, which was

subsequently the revised environment compensation of Rs 1743750/- was assessed and imposed amount of Rs 1730250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1221; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Castle View, landour Bazar, , Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1730250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025- 375 Dated 27/5/2025

To,

M/s Hotel Dream Palace
Silverton Estate, Kurli
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 20250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1535, which was

subsequently the revised environment compensation of Rs 1748250/- was assessed and imposed amount of Rs 1728000/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1220; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Dream palace, Silverton Estate, Kurli Road, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1728000/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 -376. Dated 27/5/2025.

To,

M/s Sky Touch
The Mall Road
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 195750/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1562, which was

subsequently the revised environment compensation of Rs 1102500/- was assessed and imposed amount of Rs 906750/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1245; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Sky Touch, Mall Road, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 906750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आईटीए पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025-377, Dated 27/5/2025.

To,

M/s J.S. Inn
Baroda Estate
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 252000/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1561, which was

subsequently the revised environment compensation of Rs 3030750/- was assessed and imposed against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1244; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s J.S. Inn, Baroda Estate, Mussoorie, District Dehradun, is directed to show cause within 30 days from the issue of this direction as to why the environment compensation of Rs 3030750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आईटी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 -378 Dated 27/5/2025

To,

M/s Hotel Piknik
Picture Palce
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 4500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1566, which was

subsequently the revised environment compensation of Rs 1734750/- was assessed and imposed amount of Rs 1730250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1249; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Piknik, Picture Palace, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1730250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025-379. Dated 27/5/2025.

To,

M/s Hotel Tourist Home
Mount View Estate, Kurli
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 101250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1552, which was

subsequently the revised environment compensation of Rs 1831500/- was assessed and imposed amount of Rs 1730250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/121236; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Tourist Home, Mount View Estate, Kurli, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1730250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 - 382, Dated 27/5/2025.

To,

M/s Hotel Prestige
Gandhi Chownk
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 362250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1563, which was

subsequently the revised environment compensation of Rs 1840500/- /-was assessed and imposed amount of Rs 1478250/- was imposed deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1246; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Prestige, Gandhi Chownk Mussoorie, Mussoorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the environment compensation of additional Rs 1478250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025-383, Dated 27/5/2025.

To,

M/s Hotel Green View
Mall Road, Gandhi Chownk
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 409500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1573, which was

subsequently the revised environment compensation of Rs 3186000/- /-was assessed and imposed amount of Rs 2776500/- was imposed deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1256; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Green View, Mall Road, Gandhi Chownk Mussoorie, Mussoorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 2776500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE
गौरा देवी पर्यावरण भवन
Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 - 384, Dated 27/5/2025.

To,

M/s Hotel Charlene
Near Hotel Brentwood
Mall Road, Kurli, Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 2250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1565, which was

subsequently the revised environment compensation of Rs 666000/-/-was assessed and imposed amount of Rs 63750/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1248; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Charlene, Near Hotel Brentwood, Mall Road, Kurli, Mussoorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 663750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE
गौरा देवी पर्यावरण भवन
Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-866/2025-384, Dated 27.05.2025

To,

M/s Hotel Heavens View Resort
Kurli Chownk, Mussorie
District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 409500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1578, which was

which was subsequently the revised environment compensation of Rs 1125000/- was assessed and imposed amount of Rs 715500/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1261; and

WHEREAS, Hon'ble NGT in the Appeal no. 09/2025has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice , therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations."; and

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s WHEREAS, M/s Hotel Heavens View Resort,** situated at Kurli Chownk, Mussoorie District Dehradun **is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 715500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE
गौरा देवी पर्यावरण भवन
Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-846/2025 -385. Dated 27.05.2025.

To,

M/s Hotel Rock Stone
The Mall Road, Near Post Office
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 31500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1538, which was

subsequently the revised environment compensation of Rs 2810250/- was assessed and imposed amount of Rs 2778750/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1223; and

subsequently revised and the revised environment compensation of Rs 2778750/- was imposed against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1223; and

WHEREAS, Hon'ble NGT in the Appeal no. 55/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders: - "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Rock Stone The Mall Road, Near Post Office Mussorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 2810250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-850/2025-386. Dated 27/5/2025.

To,

M/s Hotel Landour Residency
Clock Tower
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 15750/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1553, which was

subsequently the revised environment compensation of Rs 470250/-was assessed and imposed amount of Rs 454500/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1238; and

WHEREAS, Hon'ble NGT in the Appeal no. 53/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Landour Residency, Clock Tower, Mussorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 454500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-859/2025-368. Dated 27/05/2025.

To,

M/s Hotel Valley Vista
Landau Bazar
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 225000/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1570, which was

subsequently the revised environment compensation of Rs 1131450/-was assessed and imposed amount of Rs 906750/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1253; and

subsequently revised and the revised environment compensation of Rs 906750/- was imposed against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1253; and

WHEREAS, Hon'ble NGT in the Appeal no. 05/2025has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Valley Vista, Landour Bazar, Mussorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 906750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-876/2025-369. Dated - 27/05/2025.

To,

M/s Hotel Valentine
Baroda Estate, Library Chownk
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 297000/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1567, which was

subsequently revised and the revised environment compensation of Rs 2025000/- was imposed against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1250; and

WHEREAS, Hon'ble NGT in the Appeal no. 08/2025has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "The Respondent, UKPCB will be at liberty to serve a fresh show cause notice upon the appellant and after give an opportunity of hearing, pass a fresh order in accordance with law";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Valentine, Baroda Estate, Library Chownk, Mussorie, District Dehradun, is directed to show cause within 30 days from the issue of this direction as to why the environment compensation of Rs 20,25,000/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-860/2025-370. Dated 27.05.2025.

To,

M/s Hotel Vikas
The Mall Road
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 38250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1537, which was

subsequently the revised environment compensation of Rs 1768250/- was assessed and imposed amount of Rs 1730250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1222; and

WHEREAS, Hon'ble NGT in the Appeal no. 04/2025has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Vikas, The Mall Road, Mussorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1730250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B; SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-872/2025 -371, Dated 27/5/2025.

To,

M/s Hotel Akansha Anand Plaza
Near Radha Krishna Mandir
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 184500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1569, which was

which was subsequently the revised environment compensation of Rs 69750/- was assessed and imposed amount of Rs 425250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1252; and

WHEREAS, Hon'ble NGT in the Appeal no. 12/2025 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Akansha Anand Plaza, Near Radha Krishna Mandir, Mussorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 425250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-590/2025/372, Date: 27.05.2025

Speed Post

To,

M/s Shiv Shakti Traders,
Prop- Mr Tarun Pant S/O Mr Dinesh Chandra Pant,
R/O-Tanakpur, Distt- Champawat.

Directions under Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and Section 33(A) of Water (Prevention and Control of Pollution) Act-1974

WHEREAS, the **Central Government** has made the **Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;** and vide provisions of this Act every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the **State Pollution Control Board; and**

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under **Section-25 of the Water (Prevention and Control of Pollution) Act, 1974;** and

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under **Section-21 of the Air (Prevention and Control of Pollution) Act, 1981;** and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent/emission quality within the specified norms; and

WHEREAS, Hon'ble NGT was registered Suo moto original application no. 429/2022 Ridhima Pandey Vs State of Uttarakhand & Ors regarding mining activities carried out in Nandhaur Wildlife Sanctuary at Nainital, Uttarakhand which has been notified 'Eco Sensitive Zone'; and

WHEREAS, in compliance of the direction issued by Hon'ble NGT on dated 28.03.2025 in OA no. 429/2022 Ridhima Pandey Vs State of Uttarakhand & Ors – *"In the present case also, it is not in dispute that respondent 6 has carried out mining activities, removed 60000m3 of the mineral for its commercial gains and therefore, in our view, environmental compensation for remediation of the environment and for sustainable development and precautionary principle should be collected at the rate of 10% of the sale price of the mineral"*; and

AS SUCH, from the above observations, Environment Compensation of ₹37,80,000/- has been calculated as per directed by Hon'ble NGT; and

NOW THEREFORE, in exercise of the power conferred under Section 31(A) of the Air (Prevention and Control of Pollution) Act-1981 and Section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 as amended with approval of the competent authority of the Board, you are directed :-

1. **To Show Cause within 30 days of time from issue of this notice to the undersigned, why the unit not be closed down under the provisions of above Act and concerned authorities be directed to discontinue your power and water supply.**

..cont..page-2..

2. **To deposit ₹37,80,000/- (Rupees Thirty Seven Lakh Eighty Thousand only) as Environment compensation (as per calculated by UKPCB in compliance of Hon'ble NGT order) in favour of UKPCB, payble at Dehradun in the form of demand draft within one month of receipt of this order.**

(Dr. Parag Madhukar Dhakate)
Member Secretary

Ref: UKPCB/HO/Gen-183-590/2025/ Dehradun, 05.2025

Copy to :-

1. District Magistrate, Champawat for kind information please.
2. Regional Officer, Uttarakhand Pollution Control Board, Haldwani for information and necessary compliance.
3. Group Incharge (Kumaon region), UKPCB, Head office for information and necessary action please.
4. Legal Cell, UKPCB, Head office for information please.
5. Account Section, UKPCB, Head office for information and necessary action please.
6. Guard File.

Member Secretary

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 -373, Dated 27/05/2025.

To,

M/s Hotel Spring
Library Road
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 101250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1557, which was

subsequently the revised environment compensation of Rs 1210500/- was assessed and imposed amount of Rs 1109250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1241; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Spring, Library Road, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1109250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 -374, Dated 27/5/2025.

To,

M/s Hotel Castle View
Landour Bazar
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 13500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1536, which was

subsequently the revised environment compensation of Rs 1743750/- was assessed and imposed amount of Rs 1730250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1221; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Castle View, landour Bazar, , Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1730250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 - 381. Dated 27/5/2025.

To,

M/s Hotel Welcome
Radha Bhawan Estate
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 29250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1556, which was

subsequently the revised environment compensation of Rs 1759500/-was assessed and imposed amount of Rs 1730250 deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1240; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Welcome, Radha Bhawan Estate Mussoorie, Mussoorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1730250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आईटी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 -380 Dated 27/5/2025.

To,

M/s Hotel Ramanand Regency
Charliville Road
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986**; and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 18000/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1550, which was

subsequently the revised environment compensation of Rs 1746000/- was assessed and imposed amount of Rs 1728000/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1235; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Ramanand Regency, Charliville Road, , Mussoorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1728000/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

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MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 - 382, Dated 27/5/2025

To,

M/s Hotel Prestige
Gandhi Chownk
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 362250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1563, which was

subsequently the revised environment compensation of Rs 1840500/- /-was assessed and imposed amount of Rs 1478250/- was imposed deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1246; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Prestige, Gandhi Chownk Mussoorie, Mussoorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the environment compensation of additional Rs 1478250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025-383, Dated 27/5/2025

To,

M/s Hotel Green View
Mall Road, Gandhi Chownk
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 409500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1573, which was

subsequently the revised environment compensation of Rs 3186000/- /-was assessed and imposed amount of Rs 2776500/- was imposed deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1256; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Green View, Mall Road, Gandhi Chownk Mussoorie, Mussoorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 2776500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आईटीपी पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 - 384, Dated 27/5/2025.

To,

M/s Hotel Charlene
Near Hotel Brentwood
Mall Road, Kurli, Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986; and it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 2250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1565, which was

which was subsequently the revised environment compensation of Rs 1125000/- was assessed and imposed amount of Rs 715500/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1261; and

WHEREAS, Hon'ble NGT in the Appeal no. 09/2025has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice , therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations."; and

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s WHEREAS, M/s Hotel Heavens View Resort,** situated at Kurli Chownk, Mussoorie District Dehradun **is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 715500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE
गौरा देवी पर्यावरण भवन
Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-846/2025 -385, Dated 27.05.2025.

To,

M/s Hotel Rock Stone
The Mall Road, Near Post Office
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 31500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1538, which was

subsequently the revised environment compensation of Rs 2810250/- was assessed and imposed amount of Rs 2778750/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1223; and

subsequently revised and the revised environment compensation of Rs 2778750/- was imposed against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1223; and

WHEREAS, Hon'ble NGT in the Appeal no. 55/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders: - "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Rock Stone The Mall Road, Near Post Office Mussorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 2810250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-850/2025-386. Dated 27/5/2025.

To,

M/s Hotel Landour Residency
Clock Tower
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 15750/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1553, which was

subsequently the revised environment compensation of Rs 470250/-was assessed and imposed amount of Rs 454500/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1238; and

WHEREAS, Hon'ble NGT in the Appeal no. 53/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Landour Residency, Clock Tower, Mussorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 454500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आईटी पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-859/2025-368. Dated 27/05/2025

To,

M/s Hotel Valley Vista
Landau Bazar
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 225000/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1570, which was

subsequently the revised environment compensation of Rs 1131450/-was assessed and imposed amount of Rs 906750/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1253; and

subsequently revised and the revised environment compensation of Rs 906750/- was imposed against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1253; and

WHEREAS, Hon'ble NGT in the Appeal no. 05/2025has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Valley Vista, Landour Bazar, Mussorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 906750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-876/2025-369. Dated - 27/05/2025.

To,

M/s Hotel Valentine
Baroda Estate, Library Chownk
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 297000/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1567, which was

subsequently revised and the revised environment compensation of Rs 2025000/- was imposed against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1250; and

WHEREAS, Hon'ble NGT in the Appeal no. 08/2025has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "The Respondent, UKPCB will be at liberty to serve a fresh show cause notice upon the appellant and after give an opportunity of hearing, pass a fresh order in accordance with law";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Valentine, Baroda Estate, Library Chownk, Mussorie, District Dehradun, is directed to show cause within 30 days from the issue of this direction as to why the environment compensation of Rs 20,25,000/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

पत्रांक–यूकेपीसीबी/एच.ओ./ Gen-183-847/101 दिनांक 16.10.2025

सेवा में,

M/s Hotel Welcome,
Radha Bhawan Estate,
Mussoorie, Dist. Dehradun.

विषयः– Direction under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 as amended and 31A of the Air (Prevention & Control of Pollution) Act, 1981 as amended.

महोदय,

प्रकरण में मा0 राष्ट्रीय हरित अधिकरण में दायर अपील सं0 54/2024 में पारित निर्णय व तत्क्रम में अध्यक्ष महोदय के अनुमोदन के उपरांत होटल M/s Hotel Welcome, Mussoorie को पूर्व में निर्गत पर्यावरणीय क्षतिपूर्ति के आदेश को रद्द करते हुए उक्त पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस दिनांक 27.05.2025 का संदर्भ लें। उक्त के क्रम में आपके द्वारा प्रेषित प्रत्यावेदन दिनांक 26.06.2025 में आपके द्वारा निम्न बिन्दु मुख्य रूप से उठाये गये हैं:–

- Hotel was having Consent to Operate upto 31.03.2021.
- Hotel has applied for subsequent consent on 22.05.2023.
- Hotel desires exemption for covid period from the calculation of violation days.
- Board has imposed environment compensation of Rs 17,59,500/- (Total amount payable Rs 17,30,250/- after deducting previously deposited amount Rs. 29,250/-).

होटल द्वारा कोविड–19 अवधि (दिनांक 15.03.2020 से 28.02.2022 तक) को पर्यावरणीय क्षतिपूर्ति के दिवसों की गणना से बाहर रखने का निवेदन किया गया है।

उक्त पर बोर्ड के विधिक अधिवक्ता से प्राप्त परामर्श प्राप्त किया गया, जिसमें उनके द्वारा मा0 सर्वोच्च न्यायालय के दिनांक 10.01.2022 में पारित आदेश:

"I. The order dated 23.03.2020 is restored and in continuation of the subsequent orders dated 08.03.2021, 27.04.2021, it is directed that the period from 15.03.2020 till 28.02.2022 shall stand excluded for the purposes of limitation as may be prescribed under any general or special laws in respect of all judicial or quasi-judicial proceedings.

II. Consquently, the balance period of limitation remaining as on 03.10.2021, if any, shall become available with effect from 01.03.2022.

III. In cases where the limitation would have expired during the period between 15.03.2020 till 28.02.2022, notwithstanding the actual balance period of limitation remaining, all persons shall have a limitation period of 90 days from 01.03.2022. In the event the actual balance period of limitation remaining with effect from 01.03.2022 is greater than 90 days, that longer period shall apply." को सन्दर्भित करते हुए सूचित किया गया है कि:

In the absence of any express direction in the order dated 10.01.2022, it can not be presumed to be extended to exempt new establishment from mandatory statutory compliances during the period from 15.03.2022 t o 28.02.2022.

The Hon'ble Supreme Court vide order dated 10.01.2022, directed that the period from 15.03.2020 to 28.02.2022 shall stand excluded for the purposes of limitation prescribed under general or special laws in respect of judicial or quasi-judicial proceedings. Accordingly, even where a hotel has submitted its application for consent during the COVID-19 exclusion period, which amounts to a continuing offence

and the filing of the application does not, by itself, legalize the operations during the pendency of such application.

For the sake of clarity, it deserves to be mentioned that only such hotels which were operating under a valid consent prior to the Covid period and whose consent exemption, that to only for the period i.e., 15.03.2020 to 28.02.2022."

आपके प्रत्यावेदन व कार्यालय अभिलेखों में उपलब्ध प्रपत्रों के आधार पर निम्नानुसार अवगत कराना है:–

- होटल की संचालनार्थ सहमति दिनांक 31.03.2021 में समाप्त हुई थी जो कि कोविड अवधि के अन्तर्गत दिनांक 31.03.2021 तक वैध थी।
- होटल द्वारा दिनांक 22.05.2023 में सहमति हेतु पुनः आवेदन किया गया है।
- बोर्ड के विधि सलाहकार द्वारा प्रदत्त मंतव्य के अनुसार कोविड अवधि में से 01.04.2021 से 28.02.2022 के दिवस–334 दिन exemption हेतु मान्य होंगे।

अतः पर्यावरणीय क्षतिपूर्ति के कुल उल्लंघन के दिवस 01.03.2022 से 22.05.2023 तक के क्रम में पर्यावरणीय क्षतिपूर्ति की धनराशि को संशोधित करते हुए रू0 2250/– प्रति दिन की दर से रू0 10,08,000/– किया जाता है। उक्त धनराशि में से पूर्व में जमा की गई धनराशि रू0 29,250/– को घटाते हुए अवशेष धनराशि रू0 978750/– को पर्यावरणीय क्षतिपूर्ति के रूप में बोर्ड में 30 दिनों में जमा कराना सुनिश्चित करें।

भवदीय

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
2. गार्ड फाईल।

सदस्य सचिव

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

पत्रांक–यूकेपीसीबी/एच.ओ./Gen-183-847/182 दिनांक 15.10.2025

सेवा में,

M/s Tourist Home,
Mount View Estate, Kurli,
Mussoorie, Dist. Dehradun.

विषयः– Direction under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 as amended and 31A of the Air (Prevention & Control of Pollution) Act, 1981 as amended.

महोदय,

प्रकरण में मा0 राष्ट्रीय हरित अधिकरण में दायर अपील सं0 54/2024 में पारित निर्णय व तत्क्रम में अध्यक्ष महोदय के अनुमोदन के उपरांत होटल M/s Tourist Home, Mussoorie को पूर्व में निर्गत पर्यावरणीय क्षतिपूर्ति के आदेश को रद्द करते हुए उक्त पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस दिनांक 27.05.2025 का संदर्भ लें। उक्त के क्रम में आपके द्वारा प्रेषित प्रत्यावेदन दिनांक 23.06.2025 में आपके द्वारा निम्न बिन्दु मुख्य रूप से उठाये गये हैं:–

- Hotel was having Consent to Operate which was valid upto 31.03.2021.
- Hotel has applied for subsequent consent on 23.06.2023.
- Hotel desires exemption for covid period from the calculation of violation days.
- Board has imposed environment compensation of Rs 18,31,000/- (Total amount payable Rs 17,30,250/- after deducting previously deposited amount Rs. 1,01,250/-).

होटल द्वारा कोविड–19 अवधि (दिनांक 15.03.2020 से 28.02.2022 तक) को पर्यावरणीय क्षतिपूर्ति के दिवसों की गणना से बाहर रखने का निवेदन किया गया है।

उक्त पर बोर्ड के विधिक अधिवक्ता से प्राप्त परामर्श प्राप्त किया गया, जिसमें उनके द्वारा मा0 सर्वोच्च न्यायालय के दिनांक 10.01.2022 में पारित आदेश:

"I. The order dated 23.03.2020 is restored and in continuation of the subsequent orders dated 08.03.2021, 27.04.2021, it is directed that the period from 15.03.2020 till 28.02.2022 shall stand excluded for the purposes of limitation as may be prescribed under any general or special laws in respect of all judicial or quasi-judicial proceedings.

II. Consquently, the balance period of limitation remaining as on 03.10.2021, if any, shall become available with effect from 01.03.2022.

III. In cases where the limitation would have expired during the period between 15.03.2020 till 28.02.2022, notwithstanding the actual balance period of limitation remaining, all persons shall have a limitation period of 90 days from 01.03.2022. In the event the actual balance period of limitation remaining with effect from 01.03.2022 is greater than 90 days, that longer period shall apply." को सन्दर्भित करते हुए सूचित किया गया है कि:

In the absence of any express direction in the order dated 10.01.2022, it can not be presumed to be extended to exempt new establishment from mandatory statutory compliances during the period from 15.03.2022 t o 28.02.2022.

The Hon'ble Supreme Court vide order dated 10.01.2022, directed that the period from 15.03.2020 to 28.02.2022 shall stand excluded for the purposes of limitation prescribed under general or special laws in respect of judicial or quasi-judicial proceedings. Accordingly, even where a hotel has submitted its application for consent during the COVID-19 exclusion period, which amounts to a continuing offence

and the filing of the application does not, by itself, legalize the operations during the pendency of such application.

For the sake of clarity, it deserves to be mentioned that only such hotels which were operating under a valid consent prior to the Covid period and whose consent exemption, that to only for the period i.e., 15.03.2020 to 28.02.2022."

आपके प्रत्यावेदन व कार्यालय अभिलेखों में उपलब्ध प्रपत्रों के आधार पर निम्नानुसार अवगत कराना है:–

- होटल की संचालनार्थ सहमति दिनांक 31.03.2021 में समाप्त हुई थी जो कि कोविड अवधि के अन्तर्गत दिनांक 31.03.2021 तक वैध थी।
- होटल द्वारा दिनांक 23.06.2023 में सहमति हेतु पुनः आवेदन किया गया है।
- बोर्ड के विधि सलाहकार द्वारा प्रदत्त मंतव्य के अनुसार कोविड अवधि में से 01.04.2021 से 28.02.2022 के दिवस–334 दिन exemption हेतु मान्य होंगे।

अतः पर्यावरणीय क्षतिपूर्ति के कुल उल्लंघन के दिवस 01.03.2022 से 23.06.2023 तक के क्रम में पर्यावरणीय क्षतिपूर्ति की धनराशि को संशोधित करते हुए रू0 2,250/– प्रति दिन की दर से रू0 10,80,000/– किया जाता है। उक्त धनराशि में से पूर्व में जमा की गई धनराशि रू0 1,01,000/– को घटाते हुए अवशेष धनराशि रु0 9,78,750/– को पर्यावरणीय क्षतिपूर्ति के रूप में बोर्ड में 30 दिनों में जमा कराना सुनिश्चित करें।

भवदीय

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
2. गार्ड फाईल।

सदस्य सचिव

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

पत्रांक–यूकेपीसीबी/एच.ओ./Gen-183-847/100 दिनांक 16.10.2025

सेवा में,

M/s Hotel Prestige,
Gandhi Chowk,
Mussoorie, Dist. Dehradun.

विषयः– Direction under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 as amended and 31A of the Air (Prevention & Control of Pollution) Act, 1981 as amended.

महोदय,

प्रकरण में मा0 राष्ट्रीय हरित अधिकरण में दायर अपील सं0 54/2024 में पारित निर्णय व तत्क्रम में अध्यक्ष महोदय के अनुमोदन के उपरांत होटल M/s Hotel **Prestige**, Mussoorie को पूर्व में निर्गत पर्यावरणीय क्षतिपूर्ति के आदेश को रद्द करते हुए उक्त पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस दिनांक 27.05.2025 का संदर्भ लें। उक्त के क्रम में आपके द्वारा प्रेषित प्रत्यावेदन दिनांक 23.06.2025 में आपके द्वारा निम्न बिन्दु मुख्य रूप से उठाये गये हैं:–

- Hotel is operated since 21.07.2021.
- Hotel has applied for Consent to Operate on 17.10.2023.
- Hotel has consent upto 30.09.2024.
- Hotel desires exemption for covid period from the calculation of violation days.
- Board has imposed environment compensation of Rs 18,40,500/- (Total amount payable Rs 14,78,250/- after deducting previously deposited amount Rs. 3,62,250/-).

होटल द्वारा कोविड–19 अवधि (दिनांक 15.03.2020 से 28.02.2022 तक) को पर्यावरणीय क्षतिपूर्ति के दिवसों की गणना से बाहर रखने का निवेदन किया गया है।

उक्त पर बोर्ड के विधिक अधिवक्ता से प्राप्त परामर्श प्राप्त किया गया, जिसमें उनके द्वारा मा0 सर्वोच्च न्यायालय के दिनांक 10.01.2022 में पारित आदेश:

"I. The order dated 23.03.2020 is restored and in continuation of the subsequent orders dated 08.03.2021, 27.04.2021, it is directed that the period from 15.03.2020 till 28.02.2022 shall stand excluded for the purposes of limitation as may be prescribed under any general or special laws in respect of all judicial or quasi-judicial proceedings.

II. Consquently, the balance period of limitation remaining as on 03.10.2021, if any, shall become available with effect from 01.03.2022.

III. In cases where the limitation would have expired during the period between 15.03.2020 till 28.02.2022, notwithstanding the actual balance period of limitation remaining, all persons shall have a limitation period of 90 days from 01.03.2022. In the event the actual balance period of limitation remaining with effect from 01.03.2022 is greater than 90 days, that longer period shall apply." को सन्दर्भित करते हुए सूचित किया गया है कि:

In the absence of any express direction in the order dated 10.01.2022, it can not be presumed to be extended to exempt new establishment from mandatory statutory compliances during the period from 15.03.2022 t o 28.02.2022.

The Hon'ble Supreme Court vide order dated 10.01.2022, directed that the period from 15.03.2020 to 28.02.2022 shall stand excluded for the purposes of limitation prescribed under general or special laws in respect of judicial or quasi-judicial proceedings. Accordingly, even where a hotel has submitted its

application for consent during the COVID-19 exclusion period, which amounts to a continuing offence and the filing of the application does not, by itself, legalize the operations during the pendency of such application.

For the sake of clarity, it deserves to be mentioned that only such hotels which were operating under a valid consent prior to the Covid period and whose consent exemption, that to only for the period i.e., 15.03.2020 to 28.02.2022."

आपके प्रत्यावेदन व कार्यालय अभिलेखों में उपलब्ध प्रपत्रों के आधार पर निम्नानुसार अवगत कराना है:–

- होटल का संचालन कोविड अवधि के मध्य 21.07.2021 से किया गया है।
- होटल द्वारा दिनांक 17.10.2023 में सहमति हेतु प्रथम बार आवेदन किया गया है।
- कार्यालय अभिलेखों के अनुसार पर्यावरणीय क्षतिपूर्ति का आंकलन दिनांक 21.07.2021 से 17.10.2023 (सहमति हेतु आवेदन की तिथि) तक किया गया है।

बोर्ड के विधि सलाहकार द्वारा प्रदत्त मंतव्य के अनुसार कोविड अवधि के exemption clause लागू नहीं होंगे। बोर्ड द्वारा उक्त अवधि 21.07.2021 से 17.10.2023 तक की पर्यावरणीय क्षतिपूर्ति रु0 1840500/– आरोपित है, जिसमें से रु0 362250/– जमा कराये गये हैं व कुल रु0 1478250/– की धनराशि देय है। अतः आपका प्रत्यावेदन को बलहीन पाते हुए पूर्व में निर्गत पर्यावरणीय क्षतिपूर्ति रु0 1840500/– में से जमा करायी गयी धनराशि रू0 362250/– को घटाते हुए अवशेष धनराशि रु0 1478250/– पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित की जाती है।

भवदीय

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
2. गार्ड फाईल।

सदस्य सचिव

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

पत्रांक–यूकेपीसीबी/एच.ओ./Gen-183-847/99 दिनांक 8.10.2025

सेवा में,

M/s Hotel Green View,
Mall Road, Gandhi Chowk,
Mussoorie, Dist. Dehradun.

विषयः– Direction under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 as amended and 31A of the Air (Prevention & Control of Pollution) Act, 1981 as amended.

महोदय,

प्रकरण में मा0 राष्ट्रीय हरित अधिकरण में दायर अपील सं0 54/2024 में पारित निर्णय व तत्क्रम में अध्यक्ष महोदय के अनुमोदन के उपरांत होटल M/s Hotel Green View, Mussoorie को पूर्व में निर्गत पर्यावरणीय क्षतिपूर्ति के आदेश को रद्द करते हुए उक्त पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस दिनांक 27.05.2025 का संदर्भ लें। उक्त के क्रम में आपके द्वारा प्रेषित प्रत्यावेदन दिनांक 23.06.2025 में आपके द्वारा निम्न बिन्दु मुख्य रूप से उठाये गये हैं:–

- Hotel is operated and Environment Compensation was imposed since 21.12.2019.
- Hotel has applied for Consent to Operate on 06.11.2023.
- Hotel has consent upto 31.03.2025.
- Hotel desires exemption for covid period from the calculation of violation days.
- Board has imposed environment compensation of Rs 31,86,000/- (Total amount payable Rs 27,76,500/- after deducting previously deposited amount Rs. 4,09,500/-).

होटल द्वारा कोविड–19 अवधि (दिनांक 15.03.2020 से 28.02.2022 तक) को पर्यावरणीय क्षतिपूर्ति के दिवसों की गणना से बाहर रखने का निवेदन किया गया है।

उक्त पर बोर्ड के विधिक अधिवक्ता से प्राप्त परामर्श प्राप्त किया गया, जिसमें उनके द्वारा मा0 सर्वोच्च न्यायालय के दिनांक 10.01.2022 में पारित आदेश:

"I. The order dated 23.03.2020 is restored and in continuation of the subsequent orders dated 08.03.2021, 27.04.2021, it is directed that the period from 15.03.2020 till 28.02.2022 shall stand excluded for the purposes of limitation as may be prescribed under any general or special laws in respect of all judicial or quasi-judicial proceedings.

II. Consquently, the balance period of limitation remaining as on 03.10.2021, if any, shall become available with effect from 01.03.2022.

III. In cases where the limitation would have expired during the period between 15.03.2020 till 28.02.2022, notwithstanding the actual balance period of limitation remaining, all persons shall have a limitation period of 90 days from 01.03.2022. In the event the actual balance period of limitation remaining with effect from 01.03.2022 is greater than 90 days, that longer period shall apply." को सन्दर्भित करते हुए सूचित किया गया है कि:

In the absence of any express direction in the order dated 10.01.2022, it can not be presumed to be extended to exempt new establishment from mandatory statutory compliances during the period from 15.03.2022 t o 28.02.2022.

The Hon'ble Supreme Court vide order dated 10.01.2022, directed that the period from 15.03.2020 to 28.02.2022 shall stand excluded for the purposes of limitation prescribed under general or special laws in respect of judicial or quasi-judicial proceedings. Accordingly, even where a hotel has submitted its

application for consent during the COVID-19 exclusion period, which amounts to a continuing offence and the filing of the application does not, by itself, legalize the operations during the pendency of such application.

For the sake of clarity, it deserves to be mentioned that only such hotels which were operating under a valid consent prior to the Covid period and whose consent exemption, that to only for the period i.e., 15.03.2020 to 28.02.2022."

आपके प्रत्यावेदन व कार्यालय अभिलेखों में उपलब्ध प्रपत्रों के आधार पर निम्नानुसार अवगत कराना है:–

- होटल को दिनांक 31.03.2021 तक की कोई सहमति प्राप्त नहीं है। होटल दिनांक 21.12.2019 (बोर्ड के पर्यावरणीय क्षतिपूर्ति सम्बन्धी आदेशों की दिनांक) के पूर्व से संचालन में है।
- होटल द्वारा दिनांक 06.11.2023 में सहमति हेतु प्रथम बार आवेदन किया गया है।
- कार्यालय अभिलेखों के अनुसार पर्यावरणीय क्षतिपूर्ति का आंकलन बोर्ड के पर्यावरणीय क्षतिपूर्ति सम्बन्धी आदेशों की दिनांक 21.12.2019 से दिनांक 06.11.2023 (सहमति हेतु आवेदन की तिथि) तक किया गया है।

बोर्ड के विधि सलाहकार द्वारा प्रदत्त मंतव्य के अनुसार कोविड अवधि के exemption clause लागू नहीं होंगे। बोर्ड द्वारा उक्त अवधि 21.12.2019 से 06.11.2023 तक की पर्यावरणीय क्षतिपूर्ति रु0 31,86,000/– आरोपित है, जिसमें से रु0 4,09,500/– जमा कराये गये हैं व कुल रु0 27,76,500/– की धनराशि देय है। अतः आपका प्रत्यावेदन को बलहीन पाते हुए पूर्व में निर्गत पर्यावरणीय क्षतिपूर्ति रु0 31,86,000/– में से जमा करायी गयी धनराशि रु0 4,09,500/– को घटाते हुए अवशेष धनराशि रु0 27,76,500/– पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित की जाती है।

भवदीय

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(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
2. गार्ड फाईल।

सदस्य सचिव

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

पत्रांक–यूकेपीसीबी/एच.ओ./ Gen-183-847/98 दिनांक 16.10.2025

सेवा में,

M/s Hotel Charlene,
Near Hotel Brentwood,
Mall Road, Kurli, Mussoorie,
Dist. Dehradun.

विषयः– Direction under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 as amended and 31A of the Air (Prevention & Control of Pollution) Act, 1981 as amended.

महोदय,

प्रकरण में मा0 राष्ट्रीय हरित अधिकरण में दायर अपील सं0 54/2024 में पारित निर्णय व तत्क्रम में अध्यक्ष महोदय के अनुमोदन के उपरांत होटल M/s Hotel Charlene, Mussoorie को पूर्व में निर्गत पर्यावरणीय क्षतिपूर्ति के आदेश को रद्द करते हुए उक्त पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस दिनांक 27.05.2025 का संदर्भ लें। उक्त के क्रम में आपके द्वारा प्रेषित प्रत्यावेदन दिनांक 23.06.2025 में आपके द्वारा निम्न बिन्दु मुख्य रूप से उठाये गये हैं:–

- Hotel is operated since 18.07.2022.
- Hotel has applied for Consent to Operate on 10.05.2023.
- Hotel has consent upto 31.03.2025.
- Hotel desires exemption for covid period from the calculation of violation days.
- Board has imposed environment compensation of Rs 6,66,000/- (Total amount payable Rs 6,63,750/- after deducting previously deposited amount Rs. 2,250/-).

होटल द्वारा कोविड–19 अवधि (दिनांक 15.03.2020 से 28.02.2022 तक) को पर्यावरणीय क्षतिपूर्ति के दिवसों की गणना से बाहर रखने का निवेदन किया गया है।

उक्त पर बोर्ड के विधिक अधिवक्ता से प्राप्त परामर्श प्राप्त किया गया, जिसमें उनके द्वारा मा0 सर्वोच्च न्यायालय के दिनांक 10.01.2022 में पारित आदेश:

"I. The order dated 23.03.2020 is restored and in continuation of the subsequent orders dated 08.03.2021, 27.04.2021, it is directed that the period from 15.03.2020 till 28.02.2022 shall stand excluded for the purposes of limitation as may be prescribed under any general or special laws in respect of all judicial or quasi-judicial proceedings.

II. Consquently, the balance period of limitation remaining as on 03.10.2021, if any, shall become available with effect from 01.03.2022.

III. In cases where the limitation would have expired during the period between 15.03.2020 till 28.02.2022, notwithstanding the actual balance period of limitation remaining, all persons shall have a limitation period of 90 days from 01.03.2022. In the event the actual balance period of limitation remaining with effect from 01.03.2022 is greater than 90 days, that longer period shall apply." को सन्दर्भित करते हुए सूचित किया गया है कि:

In the absence of any express direction in the order dated 10.01.2022, it can not be presumed to be extended to exempt new establishment from mandatory statutory compliances during the period from 15.03.2022 t o 28.02.2022.

The Hon'ble Supreme Court vide order dated 10.01.2022, directed that the period from 15.03.2020 to 28.02.2022 shall stand excluded for the purposes of limitation prescribed under general or special laws

in respect of judicial or quasi-judicial proceedings. Accordingly, even where a hotel has submitted its application for consent during the COVID-19 exclusion period, which amounts to a continuing offence and the filing of the application does not, by itself, legalize the operations during the pendency of such application.

For the sake of clarity, it deserves to be mentioned that only such hotels which were operating under a valid consent prior to the Covid period and whose consent exemption, that to only for the period i.e., 15.03.2020 to 28.02.2022."

आपके प्रत्यावेदन व कार्यालय अभिलेखों में उपलब्ध प्रपत्रों के आधार पर निम्नानुसार अवगत कराना है:-

- होटल को दिनांक 31.03.2021 तक की कोई सहमति प्राप्त नहीं है। होटल दिनांक 18.07.2022 से संचालन में है।
- होटल कोविड अवधि के बाद दि0 08.02.2022 के बाद संचालन में है।
- होटल द्वारा दिनांक 10.05.2023 में सहमति हेतु प्रथम बार आवेदन किया गया है।
- कार्यालय अभिलेखों के अनुसार पर्यावरणीय क्षतिपूर्ति का आंकलन होटल का संचालन दिनांक 10.07.2022 से दिनांक 10.05.2023 (सहमति हेतु आवेदन की तिथि) तक किया गया है।

क्योंकि होटल अवधि से बाद संचालन में आया। अतः कोविड अवधि को पर्यावरणीय क्षतिपूर्ति से बाहर रखने का प्रत्यावेदन लागू नहीं होगा। बोर्ड द्वारा उक्त अवधि 18.07.2022 से 10.05.2023 तक की पर्यावरणीय क्षतिपूर्ति रु0 6,66,000/- आरोपित है, जिसमें से रु0 2250/- जमा कराये गये हैं व कुल रु0 663750/- की धनराशि देय है। अतः आपका प्रत्यावेदन को बलहीन पाते हुए पूर्व में निर्गत पर्यावरणीय क्षतिपूर्ति रू0 666,000/- में से जमा करायी गयी धनराशि रू0 2250/- को घटाते हुए अवशेष धनराशि रु0 663750/- पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित की जाती है।

भवदीय

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपिः- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
2. गार्ड फाईल।

सदस्य सचिव

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

पत्रांक–यूकेपीसीबी/एच.ओ./Gen-183-847/97 दिनांक 16.10.2025

सेवा में,

M/s Rama Nand Residency,
Charlivilli Road,
Mussoorie, Dist. Dehradun.

विषयः– Direction under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 as amended and 31A of the Air (Prevention & Control of Pollution) Act, 1981 as amended.

महोदय,

प्रकरण में मा0 राष्ट्रीय हरित अधिकरण में दायर अपील सं0 54/2024 में पारित निर्णय व तत्क्रम में अध्यक्ष महोदय के अनुमोदन के उपरांत होटल M/s Rama Nand Residency, Mussoorie को पूर्व में निर्गत पर्यावरणीय क्षतिपूर्ति के आदेश को रद्द करते हुए उक्त पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस दिनांक 27.05.2025 का संदर्भ लें। उक्त के क्रम में आपके द्वारा प्रेषित प्रत्यावेदन दिनांक 23.06.2025 में आपके द्वारा निम्न बिन्दु मुख्य रूप से उठाये गये हैं:–

- Hotel was having Consent to Operate upto 31.03.2020 which was extended upto 31.03.2021.
- Hotel has applied for subsequent consent on 17.05.2023.
- Hotel desires exemption for covid period from the calculation of violation days.
- Board has imposed environment compensation of Rs 17,46,000/- (Total amount payable Rs 17,28,000/- after deducting previously deposited amount Rs. 18,000/-).

होटल द्वारा कोविड–19 अवधि (दिनांक 15.03.2020 से 28.02.2022 तक) को पर्यावरणीय क्षतिपूर्ति के दिवसों की गणना से बाहर रखने का निवेदन किया गया है।

उक्त पर बोर्ड के विधिक अधिवक्ता से प्राप्त परामर्श प्राप्त किया गया, जिसमें उनके द्वारा मा0 सर्वोच्च न्यायालय के दिनांक 10.01.2022 में पारित आदेश:

"I. The order dated 23.03.2020 is restored and in continuation of the subsequent orders dated 08.03.2021, 27.04.2021, it is directed that the period from 15.03.2020 till 28.02.2022 shall stand excluded for the purposes of limitation as may be prescribed under any general or special laws in respect of all judicial or quasi-judicial proceedings.

II. Consquently, the balance period of limitation remaining as on 03.10.2021, if any, shall become available with effect from 01.03.2022.

III. In cases where the limitation would have expired during the period between 15.03.2020 till 28.02.2022, notwithstanding the actual balance period of limitation remaining, all persons shall have a limitation period of 90 days from 01.03.2022. In the event the actual balance period of limitation remaining with effect from 01.03.2022 is greater than 90 days, that longer period shall apply." को सन्दर्भित करते हुए सूचित किया गया है कि:

In the absence of any express direction in the order dated 10.01.2022, it can not be presumed to be extended to exempt new establishment from mandatory statutory compliances during the period from 15.03.2022 t o 28.02.2022.

The Hon'ble Supreme Court vide order dated 10.01.2022, directed that the period from 15.03.2020 to 28.02.2022 shall stand excluded for the purposes of limitation prescribed under general or special laws in respect of judicial or quasi-judicial proceedings. Accordingly, even where a hotel has submitted its application for consent during the COVID-19 exclusion period, which amounts to a continuing offence

and the filing of the application does not, by itself, legalize the operations during the pendency of such application.

For the sake of clarity, it deserves to be mentioned that only such hotels which were operating under a valid consent prior to the Covid period and whose consent exemption, that to only for the period i.e., 15.03.2020 to 28.02.2022."

आपके प्रत्यावेदन व कार्यालय अभिलेखों में उपलब्ध प्रपत्रों के आधार पर निम्नानुसार अवगत कराना है:–

- होटल की संचालनार्थ सहमति दिनांक 31.03.2021 में समाप्त हुई थी जो कि कोविड अवधि के अन्तर्गत दिनांक 31.03.2021 तक वैध थी।
- होटल द्वारा दिनांक 17.05.2023 में सहमति हेतु पुनः आवेदन किया गया है।
- बोर्ड के विधि सलाहकार द्वारा प्रदत्त मंतव्य के अनुसार कोविड अवधि में से 01.04.2021 से 28.02.2022 के दिवस–334 दिन exemption हेतु मान्य होंगे।

अतः पर्यावरणीय क्षतिपूर्ति के कुल उल्लंघन के दिवस 01.03.2022 से 17.05.2023 तक के क्रम में पर्यावरणीय क्षतिपूर्ति की धनराशि को संशोधित करते हुए रू0 2,250/– प्रति दिन की दर से रू0 9,94,500/– किया जाता है। उक्त धनराशि में से पूर्व में जमा की गई धनराशि रू0 18,000/– को घटाते हुए अवशेष धनराशि रु0 9,73,500/– को पर्यावरणीय क्षतिपूर्ति के रूप में बोर्ड में 30 दिनों में जमा कराना सुनिश्चित करें।

भवदीय

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
2. गार्ड फ़ाईल।

सदस्य सचिव

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

पत्रांक–यूकेपीसीबी/एच.ओ./ Hen-183-847/104 दिनांक 16.10.2025

सेवा में,

M/s Hotel Piknik,
Pictore Palace,
Mussoorie, Dist. Dehradun.

विषयः– Direction under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 as amended and 31A of the Air (Prevention & Control of Pollution) Act, 1981 as amended.

महोदय,

प्रकरण में मा0 राष्ट्रीय हरित अधिकरण में दायर अपील सं0 54/2024 में पारित निर्णय व तत्क्रम में अध्यक्ष महोदय के अनुमोदन के उपरांत होटल M/s Hotel Piknik, Mussoorie को पूर्व में निर्गत पर्यावरणीय क्षतिपूर्ति के आदेश को रद्द करते हुए उक्त पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस दिनांक 27.05.2025 का संदर्भ लें। उक्त के क्रम में आपके द्वारा प्रेषित प्रत्यावेदन दिनांक 23.06.2025 में आपके द्वारा निम्न बिन्दु मुख्य रूप से उठाये गये हैं:–

- Hotel was having Consent to Operate which was valid upto 31.03.2021.
- Hotel has applied for subsequent consent on 11.05.2023.
- Hotel desires exemption for covid period from the calculation of violation days.
- Board has imposed environment compensation of Rs 17,34,750/- (Total amount payable Rs 17,30,250/- after deducting previously deposited amount Rs. 4,500/-).

होटल द्वारा कोविड–19 अवधि (दिनांक 15.03.2020 से 28.02.2022 तक) को पर्यावरणीय क्षतिपूर्ति के दिवसों की गणना से बाहर रखने का निवेदन किया गया है।

उक्त पर बोर्ड के विधिक अधिवक्ता से प्राप्त परामर्श प्राप्त किया गया, जिसमें उनके द्वारा मा0 सर्वोच्च न्यायालय के दिनांक 10.01.2022 में पारित आदेश:

"I. The order dated 23.03.2020 is restored and in continuation of the subsequent orders dated 08.03.2021, 27.04.2021, it is directed that the period from 15.03.2020 till 28.02.2022 shall stand excluded for the purposes of limitation as may be prescribed under any general or special laws in respect of all judicial or quasi-judicial proceedings.

II. Consquently, the balance period of limitation remaining as on 03.10.2021, if any, shall become available with effect from 01.03.2022.

III. In cases where the limitation would have expired during the period between 15.03.2020 till 28.02.2022, notwithstanding the actual balance period of limitation remaining, all persons shall have a limitation period of 90 days from 01.03.2022. In the event the actual balance period of limitation remaining with effect from 01.03.2022 is greater than 90 days, that longer period shall apply." को सन्दर्भित करते हुए सूचित किया गया है कि:

In the absence of any express direction in the order dated 10.01.2022, it can not be presumed to be extended to exempt new establishment from mandatory statutory compliances during the period from 15.03.2022 t o 28.02.2022.

The Hon'ble Supreme Court vide order dated 10.01.2022, directed that the period from 15.03.2020 to 28.02.2022 shall stand excluded for the purposes of limitation prescribed under general or special laws in respect of judicial or quasi-judicial proceedings. Accordingly, even where a hotel has submitted its application for consent during the COVID-19 exclusion period, which amounts to a continuing offence

and the filing of the application does not, by itself, legalize the operations during the pendency of such application.

For the sake of clarity, it deserves to be mentioned that only such hotels which were operating under a valid consent prior to the Covid period and whose consent exemption, that to only for the period i.e., 15.03.2020 to 28.02.2022."

आपके प्रत्यावेदन व कार्यालय अभिलेखों में उपलब्ध प्रपत्रों के आधार पर निम्नानुसार अवगत कराना है:–

- होटल की संचालनार्थ सहमति दिनांक 31.03.2021 में समाप्त हुई थी जो कि कोविड अवधि के अन्तर्गत दिनांक 31.03.2021 तक वैध थी।
- होटल द्वारा दिनांक 11.05.2023 में सहमति हेतु पुनः आवेदन किया गया है।
- बोर्ड के विधि सलाहकार द्वारा प्रदत्त मंतव्य के अनुसार कोविड अवधि में से 01.04.2021 से 28.02.2022 के दिवस–334 दिन exemption हेतु मान्य होंगे।

अतः पर्यावरणीय क्षतिपूर्ति के कुल उल्लंघन के दिवस 01.03.2022 से 11.05.2023 तक के क्रम में पर्यावरणीय क्षतिपूर्ति की धनराशि को संशोधित करते हुए रू0 2,250/– प्रति दिन की दर से रू0 9,83,250/– किया जाता है। उक्त धनराशि में से पूर्व में जमा की गई धनराशि रू0 4,500/– को घटाते हुए अवशेष धनराशि रु0 9,78,750/– को पर्यावरणीय क्षतिपूर्ति के रूप में बोर्ड में 30 दिनों में जमा कराना सुनिश्चित करें।

भवदीय

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
2. गार्ड फाईल।

सदस्य सचिव

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

पत्रांक–यूकेपीसीबी/एच.ओ./Gen-183-847/107 दिनांक 16.10.2025

सेवा में,

M/s Hotel Dream Palace,
Silverton Estate, Kurli,
Mussoorie, Dist. Dehradun.

विषयः– Direction under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 as amended and 31A of the Air (Prevention & Control of Pollution) Act, 1981 as amended.

महोदय,

प्रकरण में मा0 राष्ट्रीय हरित अधिकरण में दायर अपील सं0 54/2024 में पारित निर्णय व तत्क्रम में अध्यक्ष महोदय के अनुमोदन के उपरांत होटल M/s Hotel Dream Palace, Mussoorie को पूर्व में निर्गत पर्यावरणीय क्षतिपूर्ति के आदेश को रद्द करते हुए उक्त पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस दिनांक 27.05.2025 का संदर्भ लें। उक्त के क्रम में आपके द्वारा प्रेषित प्रत्यावेदन दिनांक 27.06.2025 में आपके द्वारा निम्न बिन्दु मुख्य रूप से उठाये गये हैं:–

- Hotel was having Consent to Operate which was valid upto 31.03.2020 and extended upto 31.03.2021.
- Hotel has applied for subsequent consent on 18.05.2023.
- Hotel desires exemption for covid period from the calculation of violation days.
- Board has imposed environment compensation of Rs 17,48,250/- (Total amount payable Rs 17,28,000/- after deducting previously deposited amount Rs. 20,250/-).

होटल द्वारा कोविड–19 अवधि (दिनांक 15.03.2020 से 28.02.2022 तक) को पर्यावरणीय क्षतिपूर्ति के दिवसों की गणना से बाहर रखने का निवेदन किया गया है।

उक्त पर बोर्ड के विधिक अधिवक्ता से प्राप्त परामर्श प्राप्त किया गया, जिसमें उनके द्वारा मा0 सर्वोच्च न्यायालय के दिनांक 10.01.2022 में पारित आदेश:

"I. The order dated 23.03.2020 is restored and in continuation of the subsequent orders dated 08.03.2021, 27.04.2021, it is directed that the period from 15.03.2020 till 28.02.2022 shall stand excluded for the purposes of limitation as may be prescribed under any general or special laws in respect of all judicial or quasi-judicial proceedings.

II. Consquently, the balance period of limitation remaining as on 03.10.2021, if any, shall become available with effect from 01.03.2022.

III. In cases where the limitation would have expired during the period between 15.03.2020 till 28.02.2022, notwithstanding the actual balance period of limitation remaining, all persons shall have a limitation period of 90 days from 01.03.2022. In the event the actual balance period of limitation remaining with effect from 01.03.2022 is greater than 90 days, that longer period shall apply." को सन्दर्भित करते हुए सूचित किया गया है कि:

In the absence of any express direction in the order dated 10.01.2022, it can not be presumed to be extended to exempt new establishment from mandatory statutory compliances during the period from 15.03.2022 t o 28.02.2022.

The Hon'ble Supreme Court vide order dated 10.01.2022, directed that the period from 15.03.2020 to 28.02.2022 shall stand excluded for the purposes of limitation prescribed under general or special laws in respect of judicial or quasi-judicial proceedings. Accordingly, even where a hotel has submitted its

application for consent during the COVID-19 exclusion period, which amounts to a continuing offence and the filing of the application does not, by itself, legalize the operations during the pendency of such application.

For the sake of clarity, it deserves to be mentioned that only such hotels which were operating under a valid consent prior to the Covid period and whose consent exemption, that to only for the period i.e., 15.03.2020 to 28.02.2022."

आपके प्रत्यावेदन व कार्यालय अभिलेखों में उपलब्ध प्रपत्रों के आधार पर निम्नानुसार अवगत कराना है:–

- होटल की संचालनार्थ सहमति दिनांक 31.03.2021 में समाप्त हुई थी जो कि कोविड अवधि के अन्तर्गत दिनांक 31.03.2021 तक वैध थी।
- होटल द्वारा दिनांक 11.05.2023 में सहमति हेतु पुनः आवेदन किया गया है।
- बोर्ड के विधि सलाहकार द्वारा प्रदत्त मंतव्य के अनुसार कोविड अवधि में से 01.04.2021 से 28.02.2022 के दिवस–334 दिन exemption हेतु मान्य होंगे।

अतः पर्यावरणीय क्षतिपूर्ति के कुल उल्लंघन के दिवस 01.03.2022 से 11.05.2023 तक के क्रम में पर्यावरणीय क्षतिपूर्ति की धनराशि को संशोधित करते हुए रू0 2,250/– प्रति दिन की दर से रू0 9,96,750/– किया जाता है। उक्त धनराशि में से पूर्व में जमा की गई धनराशि रू0 20,500/– को घटाते हुए अवशेष धनराशि रु0 9,76,500/– को पर्यावरणीय क्षतिपूर्ति के रूप में बोर्ड में 30 दिनों में जमा कराना सुनिश्चित करें।

भवदीय

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
2. गार्ड फाईल।

सदस्य सचिव

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

पत्रांक–यूकेपीसीबी / एच.ओ. / Gen-183-847/108 दिनांक 16.10.2025

सेवा में,

M/s Hotel Castle View,
Landoure Bazar,
Mussoorie, Dist. Dehradun.

विषयः– Direction under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 as amended and 31A of the Air (Prevention & Control of Pollution) Act, 1981 as amended.

महोदय,

प्रकरण में मा0 राष्ट्रीय हरित अधिकरण में दायर अपील सं0 54/2024 में पारित निर्णय व तत्क्रम में अध्यक्ष महोदय के अनुमोदन के उपरांत होटल M/s Hotel Castle View, Mussoorie को पूर्व में निर्गत पर्यावरणीय क्षतिपूर्ति के आदेश को रद्द करते हुए उक्त पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस दिनांक 27.05.2025 का संदर्भ लें। उक्त के क्रम में आपके द्वारा प्रेषित प्रत्यावेदन दिनांक 23.06.2025 में आपके द्वारा निम्न बिन्दु मुख्य रूप से उठाये गये हैं:–

- Hotel was having Consent to Operate which was valid upto 31.03.2020 and extended upto 31.03.2021.
- Hotel has applied for subsequent consent on 15.05.2023.
- Hotel desires exemption for covid period from the calculation of violation days.
- Board has imposed environment compensation of Rs 17,43,750/- (Total amount payable Rs 17,30,250/- after deducting previously deposited amount Rs. 13,500/-).

होटल द्वारा कोविड–19 अवधि (दिनांक 15.03.2020 से 28.02.2022 तक) को पर्यावरणीय क्षतिपूर्ति के दिवसों की गणना से बाहर रखने का निवेदन किया गया है।

उक्त पर बोर्ड के विधिक अधिवक्ता से प्राप्त परामर्श प्राप्त किया गया, जिसमें उनके द्वारा मा0 सर्वोच्च न्यायालय के दिनांक 10.01.2022 में पारित आदेश:

"I. The order dated 23.03.2020 is restored and in continuation of the subsequent orders dated 08.03.2021, 27.04.2021, it is directed that the period from 15.03.2020 till 28.02.2022 shall stand excluded for the purposes of limitation as may be prescribed under any general or special laws in respect of all judicial or quasi-judicial proceedings.

II. Consquently, the balance period of limitation remaining as on 03.10.2021, if any, shall become available with effect from 01.03.2022.

III. In cases where the limitation would have expired during the period between 15.03.2020 till 28.02.2022, notwithstanding the actual balance period of limitation remaining, all persons shall have a limitation period of 90 days from 01.03.2022. In the event the actual balance period of limitation remaining with effect from 01.03.2022 is greater than 90 days, that longer period shall apply." को सन्दर्भित करते हुए सूचित किया गया है कि:

In the absence of any express direction in the order dated 10.01.2022, it can not be presumed to be extended to exempt new establishment from mandatory statutory compliances during the period from 15.03.2022 t o 28.02.2022.

The Hon'ble Supreme Court vide order dated 10.01.2022, directed that the period from 15.03.2020 to 28.02.2022 shall stand excluded for the purposes of limitation prescribed under general or special laws in respect of judicial or quasi-judicial proceedings. Accordingly, even where a hotel has submitted its

application for consent during the COVID-19 exclusion period, which amounts to a continuing offence and the filing of the application does not, by itself, legalize the operations during the pendency of such application.

For the sake of clarity, it deserves to be mentioned that only such hotels which were operating under a valid consent prior to the Covid period and whose consent exemption, that to only for the period i.e., 15.03.2020 to 28.02.2022."

आपके प्रत्यावेदन व कार्यालय अभिलेखों में उपलब्ध प्रपत्रों के आधार पर निम्नानुसार अवगत कराना है:–

- होटल की संचालनार्थ सहमति दिनांक 31.03.2021 में समाप्त हुई थी जो कि कोविड अवधि के अन्तर्गत दिनांक 31.03.2021 तक वैध थी।
- होटल द्वारा दिनांक 11.05.2023 में सहमति हेतु पुनः आवेदन किया गया है।
- बोर्ड के विधि सलाहकार द्वारा प्रदत्त मंतव्य के अनुसार कोविड अवधि में से 01.04.2021 से 28.02.2022 के दिवस–334 दिन exemption हेतु मान्य होंगे।

अतः पर्यावरणीय क्षतिपूर्ति के कुल उल्लंघन के दिवस 01.03.2022 से 15.05.2023 तक के क्रम में पर्यावरणीय क्षतिपूर्ति की धनराशि को संशोधित करते हुए रू0 2,250/– प्रति दिन की दर से रू0 9,92,750/– किया जाता है। उक्त धनराशि में से पूर्व में जमा की गई धनराशि रू0 13,500/– को घटाते हुए अवशेष धनराशि रु0 9,78,750/– को पर्यावरणीय क्षतिपूर्ति के रूप में बोर्ड में 30 दिनों में जमा कराना सुनिश्चित करें।

भवदीय

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
2. गार्ड फाईल।

सदस्य सचिव

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाषः 0135-2607092

पत्रांक–यूकेपीसीबी/एच.ओ./Gen-183-847/105 दिनांक 16.10.2025

सेवा में,

M/s J.S. Inn,
Baroda Estate,
Mussoorie, Dist. Dehradun.

विषयः– Direction under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 as amended and 31A of the Air (Prevention & Control of Pollution) Act, 1981 as amended.

महोदय,

प्रकरण में मा0 राष्ट्रीय हरित अधिकरण में दायर अपील सं0 54/2024 में पारित निर्णय व तत्क्रम में अध्यक्ष महोदय के अनुमोदन के उपरांत होटल M/s J.S. Inn, Mussoorie को पूर्व में निर्गत पर्यावरणीय क्षतिपूर्ति के आदेश को रद्द करते हुए उक्त पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस दिनांक 27.05.2025 का संदर्भ लें। उक्त के क्रम में आपसे अपेक्षा की गई थी 30 दिनों के अंदर कारण बताओ नोटिस का जवाब प्रस्तुत करेंगे।

कार्यालय अभिलेखों के अनुसार बोर्ड में दिनांक 10.09.2025 तक भी आपका कोई जवाब प्राप्त नहीं है। अतः सक्षम स्तर के अनुमोदन के उपरान्त आपके होटल के विरूद्ध पूर्व में आरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रू0 30,30,750/– को अधिरोपित किया जाता है। आपको निर्देशित किया जाता है कि पत्र प्राप्ति के 30 दिनों के अंदर उक्त धनराशि बोर्ड मुख्याल में जमा कराना सुनिश्चित करें।

भवदीय

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
2. गार्ड फाईल।

सदस्य सचिव

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

पत्रांक–यूकेपीसीबी / एच.ओ. / Gen-183-847/103 दिनांक 16.10.2025

सेवा में,

M/s Hotel Spring,
Library Road,
Mussoorie, Dist. Dehradun.

विषयः– Direction under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 as amended and 31A of the Air (Prevention & Control of Pollution) Act, 1981 as amended.

महोदय,

प्रकरण में मा0 राष्ट्रीय हरित अधिकरण में दायर अपील सं0 54 / 2024 में पारित निर्णय व तत्क्रम में अध्यक्ष महोदय के अनुमोदन के उपरांत होटल M/s Hotel Spring, Mussoorie को पूर्व में निर्गत पर्यावरणीय क्षतिपूर्ति के आदेश को रद्द करते हुए उक्त पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस दिनांक 27.05.2025 का संदर्भ लें। उक्त के क्रम में आपके द्वारा प्रेषित प्रत्यावेदन दिनांक 22.06.2025 में आपके द्वारा निम्न बिन्दु मुख्य रूप से उठाये गये हैं:–

- Hotel was purchased on 01.08.2022.
- During 01.08.2022 to 08.04.2023 renovation & refurbishment work was carried out.
- Hotel was operational since 08.04.2023.
- Hotel has submitted proof of sale deed as well as first invoice as a proof of its operationalization.
- Hotel has applied for Consent to Operate on 23.06.2023.
- Board has imposed environment compensation of Rs 12,10,500/- (Total amount payable Rs 11,09,250/- after deducting previously deposited amount Rs. 1,01,250/-).

आपके प्रत्यावेदन पर विचार करने के उपरान्त सक्षम स्तर के अनुमोदन से पर्यावरणीय क्षतिपूर्ति के कुल उल्लंघन के दिवस 08.04.2023 से 23.06.2023 तक के दिवसों हेतु पर्यावरणीय क्षतिपूर्ति की धनराशि को संशोधित करते हुए रू0 2,250 / – प्रति दिन की दर से रू0 1,71,000 / – किया जाता है। उक्त धनराशि में से पूर्व में जमा की गई धनराशि रू0 1,01,250 / – को घटाते हुए अवशेष धनराशि रु0 69,750 / – को पर्यावरणीय क्षतिपूर्ति के रूप में बोर्ड में 30 दिनों में जमा कराना सुनिश्चित करें।

भवदीय

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
2. गार्ड फाईल।

सदस्य सचिव

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

पत्रांक–यूकेपीसीबी/एच.ओ./Gen.153-847/106 दिनांक 16.10.2025

सेवा में,

M/s Sky Touch,
The Mall Road,
Mussoorie, Dist. Dehradun.

विषयः– Direction under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 as amended and 31A of the Air (Prevention & Control of Pollution) Act, 1981 as amended.

महोदय,

प्रकरण में मा0 राष्ट्रीय हरित अधिकरण में दायर अपील सं0 54/2024 में पारित निर्णय व तत्क्रम में अध्यक्ष महोदय के अनुमोदन के उपरांत होटल M/s Sky Touch, Mussoorie को पूर्व में निर्गत पर्यावरणीय क्षतिपूर्ति के आदेश को रद्द करते हुए उक्त पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस दिनांक 27.05.2025 का संदर्भ लें। उक्त के क्रम में आपसे अपेक्षा की गई थी 30 दिनों के अंदर कारण बताओ नोटिस का जवाब प्रस्तुत करेंगे।

कार्यालय अभिलेखों के अनुसार बोर्ड में दिनांक 10.09.2025 तक भी आपका कोई जवाब प्राप्त नहीं है। अतः सक्षम स्तर के अनुमोदन के उपरान्त आपके होटल के विरूद्ध पूर्व में आरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रू0 11,02,500/– में से कुल रू0 9,06,750/– (पूर्व में जमा धनराशि 1,95,750/– को घटाने के उपरान्त) को अधिरोपित किया जाता है। आपको निर्देशित किया जाता है कि पत्र प्राप्ति के 30 दिनों के अंदर उक्त धनराशि बोर्ड मुख्याल में जमा कराना सुनिश्चित करें।

भवदीय

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
2. गार्ड फाईल।

सदस्य सचिव

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

पत्रांक–यूकेपीसीबी/एच.ओ./2110-183-866-2025-1170 दिनांक 13.10.2025

सेवा में,

M/s Heavens View Resort,
Kurli Chowk, Mussoorie,
Dehradun.

विषयः– **Direction under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 as amended and 31A of the Air (Prevention & Control of Pollution) Act, 1981 as amended.**

महोदय,

प्रकरण में मा0 राष्ट्रीय हरित अधिकरण में दायर अपील सं0 09/2025 में पारित निर्णय व तत्क्रम में अध्यक्ष महोदय के अनुमोदन के उपरांत होटल M/s Heavens View Resort, Mussoorie को पूर्व में निर्गत पर्यावरणीय क्षतिपूर्ति के आदेश को रद्द करते हुए उक्त पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस दिनांक 27.05.2025 का संदर्भ लें। उक्त के क्रम में आपके द्वारा प्रेषित प्रत्यावेदन दिनांक 15.09.2025 में आपके द्वारा निम्न बिन्दु मुख्य रूप से उठाये गये हैं:–

1. Hotel has consent upto 31.03.2021 & subsequently hotel has applied for its renewal on 23.06.2023.
2. Hotel has obtained Consent to Operate for 30.09.2027.
3. Hotel desires exemption for covid period from the calculation of violation days.
4. connected with STP for treatment of the sewage.
5. Board has imposed environment compensation of Rs 4,09,500/- which was revised and further compensation was issued @ Rs. 11,25,000/- (Total amount payable Rs 715500/- after deducting previously deposited amount Rs. 4,09,500/-).
6. Unit requested for waive off the compensation amount.

होटल द्वारा कोविड–19 अवधि (दिनांक 15.03.2020 से 28.02.2022 तक) को पर्यावरणीय क्षतिपूर्ति के दिवसों की गणना से बाहर रखने का निवेदन किया गया है। साथ ही साथ 12 होटलों द्वारा अपने प्रत्यावेदनों में प्रदूषण नियंत्रण बोर्ड में सहमति हेतु आवेदन करने का उल्लेख किया गया है।
उक्त पर बोर्ड के विधिक अधिवक्ता से प्राप्त परामर्श प्राप्त किया गया, जिसमें उनके द्वारा मा0 सर्वोच्च न्यायालय के दिनांक 10.01.2022 में पारित आदेश:

"I. The order dated 23.03.2020 is restored and in continuation of the subsequent orders dated 08.03.2021, 27.04.2021, it is directed that the period from 15.03.2020 till 28.02.2022 shall stand excluded for the purposes of limitation as may be prescribed under any general or special laws in respect of all judicial or quasi-judicial proceedings.

II. Consquently, the balance period of limitation remaining as on 03.10.2021, if any, shall become available with effect from 01.03.2022.

III. In cases where the limitation would have expired during the period between 15.03.2020 till 28.02.2022, notwithstanding the actual balance period of limitation remaining, all persons shall have a limitation period of 90 days from 01.03.2022. In the event the actual balance period of limitation remaining with effect from 01.03.2022 is greater than 90 days, that longer period shall apply." को सन्दर्भित करते हुए सूचित किया गया है कि:

In the absence of any express direction in the order dated 10.01.2022, it can not be presumed to be extended to exempt new establishment from mandatory statutory compliances during the period from 15.03.2022 to 28.02.2022.

The Hon'ble Supreme Court vide order dated 10.01.2022, directed that the period from 15.03.2020 to 28.02.2022 shall stand excluded for the purposes of limitation prescribed under general or special laws in respect of judicial or quasi-judicial proceedings. Accordingly, even where a hotel has submitted its application for consent during the COVID-19 exclusion period, which amounts to a continuing offence and the filing of the application does not, by itself, legalize the operations during the pendency of such application.

For the sake of clarity, it deserves to be mentioned that only such hotels which were operating under a valid consent prior to the Covid period and whose consent exemption, that to only for the period i.e., 15.03.2020 to 28.02.2022."

आपके प्रत्यावेदन व कार्यालय अभिलेखों में उपलब्ध प्रपत्रों के आधार पर निम्नानुसार अवगत कराना है:–

1. होटल को दिनांक 31.03.2021 तक की कोई सहमति प्राप्त नहीं है। अतः इस बिन्दु पर होटल का प्रत्यावेदन स्वीकार करने योग्य नहीं है।
2. होटल द्वारा सूचित किया गया है कि दिनांक 23.06.2023 में सहमति हेतु प्रथम बार आवेदन किया गया है। कार्यालय अभिलेखों के अनुसार उद्योग पर सहमति आवेदन की तिथि दिनांक 06.11.2023 में किया गया है।
3. कार्यालय अभिलेखों के अनुसार पर्यावरणीय क्षतिपूर्ति का आंकलन होटल का संचालन दिनांक 24.06.2022 से दिनांक 06.11.2023 (सहमति हेतु आवेदन की तिथि) तक किया गया है। उक्त अवधि कुल 500 दिन हेतु ही पर्यावरणीय क्षतिपूर्ति का आंकलन किया गया है।
4. होटल द्वारा क्लेम किये गये कोविड अवधि को उल्लंघन के दिवस की गणना से बाहर रखने सम्बन्धी कथन उपरोक्त विधिक अभिमत के क्रम में अस्वीकार्य है।

बोर्ड द्वारा उक्त अवधि कुल 500 दिन की पर्यावरणीय क्षतिपूर्ति रु0 11,25,000/– आरोपित है, जिसमें से रु0 4,09,500/– जमा कराये गये हैं व कुल रु0 7,15,500/– की धनराशि देय है। अतः आपका प्रत्यावेदन को बलहीन पाते हुए पूर्व में निर्गत पर्यावरणीय क्षतिपूर्ति रू0 11,25,000/– में से जमा करायी गयी धनराशि रू0 409500/– को घटाते हुए अवशेष धनराशि रु0 7,15,500/– पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित की जाती है।

भवदीय

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(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
2. गार्ड फाईल।

सदस्य सचिव

Action Taken details on Hotels of Mussoorie in OA No 353 of 2022									
S. No.	**Name of the Unit**	**Address**	**CCA Validity**	**No of Rooms**	**Date of Show cause-I**	**EC imposed-I**	**Revised EC**	**Revised EC Demand Letter**	**Date of Show Cause-II**
1	Hotel Minerva, Mussoorie	The mall kulri bazar near green vegetarian Mussoorie	30.09.2024	17	09.05.2023	105750	2884500	08.11.24	27.09.2025
2	Hotel Rock Stone	The mall near post office Mussoorie	31.03.2024	19	09.05.2023	31500	2810250	08.11.24	27.05.2025
3	Hotel Karma Villas	Villa estate big bent picture palace road Mussoorie	30.09.2024	13	09.05.2023	69750	1876500	08.11.24	27.09.2025
4	Hotel Hard Rock	Dehradun road Mussoorie	30.09.2024	44	09.05.2023	86250	716250	08.11.24	27.09.2025
5	Hotel I India (Hotel Hard Rock)	Big bend picture palace road Mussoorie	30.09.2024						
6	Hotel Himalayan Breeze	Mall road near library Mussoorie	30.09.2024	10	09.05.2023	76500	281250	08.11.24	27.09.2025
7	Hotel Shingar	Mall road Mussoorie	30.09.2024	15	09.05.2023	22500	1694250	08.11.24	27.09.2025
8	Hotel Sapphire	Camel back road Mussoorie	30.09.2024	10	09.05.2023	96750	108000	08.11.24	27.09.2025
9	Yog Holistic Wellness Centre Unit old Aron Resort	Kulri chowk Mussoorie	30.09.2024	20	09.05.2023	18000	2047500	08.11.24	27.09.2025
10	Hotel Carlton Plaisance	Happy valley road near the LABSNA academy Mussoorie	30.09.2024	11	09.05.2023	22500	1750500	08.11.24	27.09.2025
11	Hotel Landour residency	Clock tower Mussoorie	30.09.2024	10	09.05.2023	15750	470250	08.11.24	27.05.2025
12	Hotel Royal Mansion	Near wynberg school, mall road Mussoorie	30.09.2024	17	09.05.2023	270000	3048750	08.11.24	27.09.2025
13	Hotel spring unit of Luxmi Resorts	Library road, Mussoorie	30.09.2024	10	09.05.2023	101250	1210500	08.11.24	27.05.2025
14	Hotel Bright Star	Kulri bazar Mussoorie	30.09.2024	20	09.05.2023	173250	598500	08.11.24	27.09.2025

15	Hotel London House	The mall road, survey colony, Mussoorie	30.09.2024	10	09.05.2023	171000	2949750	08.11.24	27.09.2025
16	Hotel Nandan Hotel (dunsvirk court)	Baroda estate library chowk Mussoorie	30.09.2024	41	09.05.2023	450000	3165000	08.11.24	27.09.2025
17	Hotel JS INN	Kempty fall road, charleville, Mussoorie	30.09.2024	12	09.05.2023	252000	3030750	08.11.24	27.05.2025
18	Hotel sky touch	The mall road Mussoorie	30.09.2024	11	09.05.2023	195750	1102500	08.11.24	27.05.2025
19	Hotel Prestige, Gandhi Chowk, Mussoorie	Gandhi chowk Mussoorie	30.09.2024	18	09.05.2023	362250	1840500	08.11.24	27.05.2025
20	Hotel Charlene	Near hotel brentwood, the mall road kulri, brentwood lane Mussoorie	31.03.2024	18	09.05.2023	2250	666000	08.11.24	27.05.2025
21	Hotel Valentine	Mall road Mussoorie	30.09.2024	15	09.05.2023	297000	2025000	08.11.24	27.05.2025
22	Hotel Mussoorie Mid view	Mall road Mussoorie	31.03.2024	14	09.05.2023	258750	1874250	08.11.24	27.09.2025
23	Hotel Akanksha anand plaza	Near radha krishna mandir Mussoorie	31.03.2025	19	09.05.2023	184500	609750	08.11.24	27.05.2025
24	Hotel valley vista	Landour bazar, Mussoorie	30.09.2024	16	09.05.2023	225000	1131750	08.11.24	25.05.2025
25	Hotel Ilbert manor (Hotel Emal), Duglavilla	Gandhi chowk Mussoorie	30.09.2027	14	09.05.2023	202500	895500	08.11.24	27.09.2025
26	Hotel Notting hill a unit of Loharu infrastructure pvt ltd	Raddison road chowk, the mall road, Mussoorie	31.03.2025	19	09.05.2023	249750	1073250	08.11.24	27.09.2025
27	Hotel Green View	Mall road, gandhi chowk, Mussoorie	30.09.2025	10	09.05.2023	409500	3186000	08.11.24	27.05.2025
28	Hotel Grand the Mall (Hotel Ashoka Plaza)	Mall road, opposite bata showroom Mussoorie	not applied	14	09.05.2023	409500	3186000	08.11.24	27.09.2025
29	Hotel Urvashi Palace	Behind clock tower, oak road, Mussoorie	31.03.2025	12	09.05.2023	409500	3186000	08.11.24	27.09.2025
30	Hotel Palazo	Near radha krishna mandir Mussoorie	31.03.2025	10	09.05.2023	409500	1314000	08.11.24	27.09.2025
31	Heavens View Resort	Kulri chowk Mussoorie	31.03.2025	12	09.05.2023	409500	1125000	08.11.24	27.05.2025
32	Hotel elegant hill	Kulri chowk Mussoorie	31.03.2025	8	09.05.2023	409500	1865250	08.11.24	27.09.2025

33	Hotel sun and snow (kamakshi grand)	Picture palace Mussoorie	31.03.2025	30	09.05.2023	409500	5310000	08.11.24	27.09.2025
34	Romeo Lane The Courtyard House (Hotel Radison Tara)	The mall road, sylverton estate, Mussoorie	31.03.2025	23	09.05.2023	409500	787500	08.11.24	27.09.2025
35	The Claridges Hotel pvt ltd	Barlowganj road Mussoorie	30.09.2026	22		26250	2906250	08.11.24	27.09.2025
36	Ms Hotel Garhwal Terreis	85 mall road dehradun town, Mussoorie	31.03.2025	25		0	1950000	08.11.24	27.09.2025
37	Hotel dream palace	Sylverton estate, kulri, the mall, Mussoorie	31.03.2027	12		20250	1748250	08.11.24	27.05.2025
38	Hotel Castle View	Landour bazar, clock tower Mussoorie	30.09.2027	10		13500	1743750	08.11.24	27.05.2025
39	Hotel Vikas	The mall Mussoorie	30.09.2026	10		38250	1768500	08.11.24	27.05.2025
40	Hotel Prakriti	Village Tundhar Kyarkuli Mussoorie	30.09.2027	17		18000	105750	08.11.24	27.09.2025
41	Sunset View Resort	Village kyarkuli, power house, Mussoorie	30.09.2027	14		20250	108000	08.11.24	27.09.2025
42	Hotel Jass Resorts	Cart road, Mussoorie Lake, Dhobi Ghat, Mussoorie	30.09.2024	14		103500	1804500	08.11.24	27.09.2025
43	Hotel Aashna	Glen Ronak, Estate near Waverly Convent school Mussoorie	30.09.2025	12		18000	1746000	08.11.24	27.09.2025
44	Hotel Ramanand Residency	Charliville road, Mussoorie	30.09.2024	14		18000	1746000	08.11.24	27.05.2025
45	Hotel tourist Home	Mount view state, kulri, Mussoorie	30.09.2027	10		101250	1831500	08.11.24	27.05.2025
46	Hotel welcome	Radha Bhavan Estate, Mussoorie	30.09.2024	14		29250	1759500	08.11.24	27.05.2025
47	Hotel Natraj Palace U/O Kiran Divya	Kulri, Mussoorie	30.09.2024	18		29250	1757250	08.11.24	27.09.2025
48	Hotel Picnik	Picture Palace Kulri, Mussoorie	30.09.2024	19		4500	1734750	08.11.24	27.05.2025
49	Wild Flower House Hotel (Tandon Hotel)	Mall road Mussoorie	31.03.2028	16		409500	495000	08.11.24	27.09.2025

Final EC after second show cause						
S. No	**Name of Hotel**	**Address**	**Date of second Show cause**	**Date of Reply**	**Final EC**	**Date of Direction**
1	Heavens View Resort	Kulri chowk Mussoorie	27.05.2025	15.09.2025	11,25,000	13.10.2025
2	Hotel Picnik	Picture Palace Kulri, Mussoorie	27.05.2025	23.06.2025	9,83,250	16.10.2025
3	Hotel Prestige, Gandhi Chowk, Mussoorie	Gandhi chowk Mussoorie	27.05.2025	23.06.2025	18,40,500	16.10.2025
4	Hotel tourist Home	Mount view state, kulri, Mussoorie	27.05.2025	23.06.2025	10,80,000	16.10.2025
5	Hotel Green View	Mall road, gandhi chowk, Mussoorie	27.05.2025	23.06.2025	31,86,000	16.10.2025
6	Hotel welcome	Radha Bhavan Estate, Mussoorie	27.05.2025	26.06.2025	10,08,000	16.10.2025
7	Hotel Charlene	Near hotel brentwood, the mall road kulri, brentwood lane Mussoorie	27.05.2025	23.06.2025	6,63,750	16.10.2025
8	Hotel Ramanand Residency	Charliville road, Mussoorie	27.05.2025	23.06.2025	9,94,500	16.10.2025
9	Hotel Castle View	Landour bazar, clock tower Mussoorie	27.05.2025	23.06.2025	9,92,750	16.10.2025
10	Hotel dream palace	Sylverton estate, kulri, the mall, Mussoorie	27.05.2025	27.06.2025	9,96,750	16.10.2025
11	Hotel JS INN	Kempty fall road, charleville, Mussoorie	27.05.2025	Not Received	30,30,750	16.10.2025
12	Hotel sky touch	The mall road Mussoorie	27.05.2025	Not Received	11,02,500	16.10.2025
13	Hotel spring unit of Luxmi Resorts	Library road, Mussoorie	27.05.2025	22.06.2025	1,71,000	16.10.2025

HEAD OFFICE
गौरा देवी पर्यावरण भवन
Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/90 Dated 27, Sep, 2025

To,

M/s Hotel Wild Flower House
Mall Road
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 409500/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 85500/- was assessed (after deducting previously deposited amount if any) and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons who have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Wild Flower House, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 85,500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/89 Dated २२ Sep, 2025

To,

M/s Hotel Natraj palace
Unit of Kiran Divya
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 29250/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 17,28,000/- was assessed (after deducting previously deposited amount if any) and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons who have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Natraj palace, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 17,28,000/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/86 Dated 27, Sep, 2025

To,

M/s Hotel Sunset View Resort
Vill Kyarkuli, Power House
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 20250/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 87250/- was assessed (after deducting previously deposited amount if any) and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons who have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Sunset View Resort, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 87,750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

/

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/87 Dated 27 Sep, 2025

To,

M/s Hotel jass Resort
Cart Road, Mussoorie lake
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 76500/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 1728000/- was assessed (after deducting previously deposited amount if any) and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons who have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Jass Resort, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 1728,000/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE
गौरा देवी पर्यावरण भवन
Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आईoटीo पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/88 Dated 27, Sep, 2025

To,

M/s Hotel Aashna
Glan Ronal Estate, Near Waverly Convent School
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 18000/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 17,28,000/- was assessed (after deducting previously deposited amount if any) and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons who have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Aashna, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 17,28,000/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025 | 83 Dated 27, Sep, 2025

To,

M/s The Claridges Hotels Pvt Ltd
Barloganj road
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 26250/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 28,80,000/- was assessed (after deducting previously deposited amount if any) and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons who have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s The Claridges Hotel Pvt Ltd, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 28,80,000/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE
गौरा देवी पर्यावरण भवन
Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आईटीपी पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/89 Dated 27, Sep, 2025

To,

M/s Hotel Garhwal Terries
85 mall Road
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 1950000/- on dated was assessed and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons who have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Garhwal Terries, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 1950000/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE
गौरा देवी पर्यावरण भवन
Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/85 Dated 27 Sep, 2025

To,

M/s Hotel Prakriti
Kurli Chownk
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 18000/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 87750/- was assessed (after deducting previously deposited amount if any) and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons who have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Prakarti, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 87750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025 | 80 Dated 27, Sep, 2025

To,

M/s Hotel Elegant Hill
Kurli Chownk
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 409500/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation

of Rs 1455750/- was assessed (after deducting previously deposited amount if any) and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons who have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Elegant Hill, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 1455750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/81 Dated 27, Sep, 2025

To,

M/s Hotel Kamakshi Grand
Picture palace
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 682500/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 4627500/- was assessed (after deducting previously deposited amount if any) and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons who have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Kamakshi Grand, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 4627500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आईटी पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025 | 882 Dated 27 Sep, 2025

To,

M/s Hotel Radison Tara
The Mall Road, Sylverton Estate
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 682500/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 105000/- was assessed (after deducting previously deposited amount if any) and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons who have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Radison Tara, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 105000/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/7-6 Dated 27, Sep, 2025

To,

M/s Hotel Notting Hill
(A unit of Lohari Infrastructure Pvt Ltd)
Radison Road Chownk
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 249750/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation

of Rs 823500/- was assessed (after deducting previously deposited amount if any) and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons whop have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Notting Hill, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 823500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/77 Dated 27 Sep, 2025

To,

M/s Hotel Ashok Plaza
Mall Road, OPP. Bata Show Room
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 409500/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 2776500/- was assessed (after deducting previously deposited amount if any) and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons whop have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Ashok Plaza, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 2776500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE
गौरा देवी पर्यावरण भवन
Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आईटी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/78 Dated २२, Sep, 2025

To,

M/s Hotel Urvashi Palace
Behind Clock Tower, Oak Road
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 409500/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 2776500/- was assessed (after deducting previously deposited amount if any) and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons whop have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Urvashi Palace, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 2776500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/ 79 **Dated** २२, **Sep, 2025**

To,

M/s Hotel Plazo
Near radha Krishan Mandir
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 409500/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 904500/- was assessed (after deducting previously deposited amount if any) and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons who have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Plazo, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 904500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/67 Dated 27, Sep, 2025

To,

M/s Hotel Sapphire
Camel Back Road
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 22500/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 108000/- was assessed and imposed on dated 08.11.2024 and out of which unit has deposited RS nil/- ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons whop have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Sapphire, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 108000/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/68 Dated 27 Sep, 2025

To,

M/s Hotel Yoga Holistic Wellness Centre
Unit of Aron Resort
Kurli Chownk
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 96750/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 2047000/- was assessed and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons whop have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Yoga Holistic Wellness Centre, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 2047500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/75 Dated 27, Sep, 2025

To,

M/s Hotel Ilbert Manor (hotel Emal)
Duglavila Road, Gandhi Chownk
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 202500/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 693000/- was assessed (after deducting previously deposited amount if any) and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons whop have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Ilbert Manor, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 693000/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/74 Dated 27 Sep, 2025

To,

M/s Hotel Mussoorie Mid View
Baroda Estate Library Chownk
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 258750/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 1874250/- was assessed (after deducting previously deposited amount if any) and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons whop have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Mussoorie Mid View, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 1874250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/742 Dated 24 Sep, 2025

To,

M/s Hotel London House
Mall Road, Survey Colony
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 171000/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 2949750/- was assessed (after deducting previously deposited amount if any) and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons whop have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel London House, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 2949750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आईण्टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/720 Dated 27 Sep, 2025

To,

M/s Hotel Royal Mansion
Near Wyndberg School
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 270000/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 2778750/- was assessed (after deducting previously deposited amount if any) and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons whop have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Royal Mansion, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 2778750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/69 Dated २२, Sep, 2025

To,

M/s Hotel Carlton Plaisance
Happy valley Road, Near LBSNA
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 22500/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 1750500/- was assessed (after deducting previously deposited amount if any) and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons whop have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Carlton Plaisance, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 1750500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE
गौरा देवी पर्यावरण भवन
Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आईटी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/65 Dated 27, Sep, 2025

To,

M/s Hotel Himalayan Breeze
Mall Road Near Library
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 195750/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 281250/- was assessed and imposed on dated 08.11.2024 and out of which unit has deposited RS85500/- ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons whop have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Himalayan Breeze, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 85500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आईटी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/66 Dated 27, Sep, 2025

To,

M/s Hotel Shingaar
Mall Road
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 103500/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 1694250/- was assessed and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons whop have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Shingaar, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 1694250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025 [२१] Dated २१, Sep, 2025

To,

M/s Hotel Bright Star
Kulri bazar
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 173250/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 425250/- was assessed (after deducting previously deposited amount if any) and imposed on dated 08.11.2024 ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons whop have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Bright Star, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 425250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/62 Dated 27, Sep, 2025

To,

M/s Hotel Minerva
The Mall Road, Kurli Bazar Near Green vegeterian
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 105750/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 2884500/- was assessed and imposed on dated 08.11.2024 and out of which unit has deposited RS 105750/- ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons whop have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Minerva, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 2778750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/163 **Dated** 27, **Sep, 2025**

To,

M/s Hotel Karma Villas
Vill Estarte Big bend, picture palace Road
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 69750/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 1876500/- was assessed and imposed on dated 08.11.2024 and out of which unit has deposited RS 69750/- ; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons whop have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Karma Villas, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 1806750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

)

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आईटी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/C&M 191 (Vol-2)/2025/64 Dated २७ Sep, 2025

To,

M/s Hotel hard Rock
Dehradun Road
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the environment compensation of amount Rs 86250/- on dated 13.02.2024 which was subsequently revised and the revised environment compensation of Rs 716250/- was assessed and imposed on dated 08.11.2024; and

WHEREAS, Hon'ble NGT in the various Appeals file by the aggrieved persons whop have been imposed Environment Compensation by the UKPPCB in compliance of the orders of the Hon'ble NGT in the present case no. OA 353/2022 which were disposed the with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel hard Rock, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the balance of additional environment compensation of Rs 716250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **District Magistrate, Dehradun** for information.
2. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
3. **Respective C&M file**
4. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025- 375 Dated 27/5/2025

To,

M/s Hotel Dream Palace
Silverton Estate, Kurli
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 20250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1535, which was

subsequently the revised environment compensation of Rs 1748250/- was assessed and imposed amount of Rs 1728000/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1220; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Dream palace, Silverton Estate, Kurli Road, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1728000/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 -376. Dated 27/5/2025.

To,

M/s Sky Touch
The Mall Road
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 195750/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1562, which was

subsequently the revised environment compensation of Rs 1102500/- was assessed and imposed amount of Rs 906750/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1245; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Sky Touch, Mall Road, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 906750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025-377, Dated 27/5/2025.

To,

M/s J.S. Inn
Baroda Estate
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 252000/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1561, which was

subsequently the revised environment compensation of Rs 3030750/- was assessed and imposed against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1244; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s J.S. Inn, Baroda Estate, Mussoorie, District Dehradun, is directed to show cause within 30 days from the issue of this direction as to why the environment compensation of Rs 3030750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 -378 Dated 27/5/2025

To,

M/s Hotel Piknik
Picture Palce
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 4500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1566, which was

subsequently the revised environment compensation of Rs 1734750/- was assessed and imposed amount of Rs 1730250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1249; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Piknik, Picture Palace, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1730250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आईटी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025- 379. Dated 27/5/2025.

To,

M/s Hotel Tourist Home
Mount View Estate, Kurli
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 101250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1552, which was

subsequently the revised environment compensation of Rs 1831500/- was assessed and imposed amount of Rs 1730250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/121236; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Tourist Home, Mount View Estate, Kurli, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1730250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 -380 Dated 27/5/2025.

To,

M/s Hotel Ramanand Regency
Charliville Road
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 18000/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1550, which was

subsequently the revised environment compensation of Rs 1746000/- was assessed and imposed amount of Rs 1728000/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1235; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Ramanand Regency, Charliville Road, , Mussoorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1728000/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 - 381. Dated 27/5/2025.

To,

M/s Hotel Welcome
Radha Bhawan Estate
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 29250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1556, which was

subsequently the revised environment compensation of Rs 1759500/-was assessed and imposed amount of Rs 1730250 deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1240; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Welcome, Radha Bhawan Estate Mussoorie, Mussoorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1730250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-860/2025-370 Dated 27.05.2025

To,

M/s Hotel Vikas
The Mall Road
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 38250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1537, which was

subsequently the revised environment compensation of Rs 1768250/- was assessed and imposed amount of Rs 1730250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1222; and

WHEREAS, Hon'ble NGT in the Appeal no. 04/2025has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Vikas, The Mall Road, Mussorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1730250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B; SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-872/2025 -371, Dated 27/5/2025.

To,

M/s Hotel Akansha Anand Plaza
Near Radha Krishna Mandir
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 184500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1569, which was

which was subsequently the revised environment compensation of Rs 69750/- was assessed and imposed amount of Rs 425250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1252; and

WHEREAS, Hon'ble NGT in the Appeal no. 12/2025 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Akansha Anand Plaza, Near Radha Krishna Mandir, Mussorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 425250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

/

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 -373, **Dated** 27/05/2025.

To,

M/s Hotel Spring
Library Road
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 101250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1557, which was

subsequently the revised environment compensation of Rs 1210500/- was assessed and imposed amount of Rs 1109250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1241; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Spring, Library Road, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1109250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 -374, Dated 27/5/2025.

To,

M/s Hotel Castle View
Landour Bazar
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 13500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1536, which was

subsequently the revised environment compensation of Rs 1743750/- was assessed and imposed amount of Rs 1730250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1221; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Castle View, landour Bazar, , Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1730250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025- 375 Dated 27/5/2025

To,

M/s Hotel Dream Palace
Silverton Estate, Kurli
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 20250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1535, which was

subsequently the revised environment compensation of Rs 1748250/- was assessed and imposed amount of Rs 1728000/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1220; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Dream palace, Silverton Estate, Kurli Road, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1728000/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 -376. Dated 27/5/2025.

To,

M/s Sky Touch
The Mall Road
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 195750/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1562, which was

subsequently the revised environment compensation of Rs 1102500/- was assessed and imposed amount of Rs 906750/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1245; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Sky Touch, Mall Road, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 906750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आईटीपी पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025-377, Dated 27/5/2025.

To,

M/s J.S. Inn
Baroda Estate
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 252000/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1561, which was

subsequently the revised environment compensation of Rs 3030750/- was assessed and imposed against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1244; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s J.S. Inn, Baroda Estate, Mussoorie, District Dehradun, is directed to show cause within 30 days from the issue of this direction as to why the environment compensation of Rs 3030750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आईटी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 -378 Dated 27/5/2025

To,

M/s Hotel Piknik
Picture Palce
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 4500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1566, which was

subsequently the revised environment compensation of Rs 1734750/- was assessed and imposed amount of Rs 1730250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1249; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Piknik, Picture Palace, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1730250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025-379. Dated 27/5/2025.

To,

M/s Hotel Tourist Home
Mount View Estate, Kurli
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 101250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1552, which was

subsequently the revised environment compensation of Rs 1831500/- was assessed and imposed amount of Rs 1730250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/121236; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Tourist Home, Mount View Estate, Kurli, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1730250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 - 382, Dated 27/5/2025.

To,

M/s Hotel Prestige
Gandhi Chownk
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 362250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1563, which was

subsequently the revised environment compensation of Rs 1840500/- /-was assessed and imposed amount of Rs 1478250/- was imposed deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1246; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Prestige, Gandhi Chownk Mussoorie, Mussoorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the environment compensation of additional Rs 1478250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025-383, Dated 27/5/2025.

To,

M/s Hotel Green View
Mall Road, Gandhi Chownk
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 409500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1573, which was

subsequently the revised environment compensation of Rs 3186000/- /-was assessed and imposed amount of Rs 2776500/- was imposed deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1256; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Green View, Mall Road, Gandhi Chownk Mussoorie, Mussoorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 2776500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 - 384, Dated 27/5/2025.

To,

M/s Hotel Charlene
Near Hotel Brentwood
Mall Road, Kurli, Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 2250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1565, which was

subsequently the revised environment compensation of Rs 666000/-/-was assessed and imposed amount of Rs 63750/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1248; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Charlene, Near Hotel Brentwood, Mall Road, Kurli, Mussoorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 663750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE
गौरा देवी पर्यावरण भवन
Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-866/2025-384, Dated 27.05.2025

To,

M/s Hotel Heavens View Resort
Kurli Chownk, Mussorie
District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 409500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1578, which was

which was subsequently the revised environment compensation of Rs 1125000/- was assessed and imposed amount of Rs 715500/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1261; and

WHEREAS, Hon'ble NGT in the Appeal no. 09/2025has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice , therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations."; and

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s WHEREAS, M/s Hotel Heavens View Resort,** situated at Kurli Chownk, Mussoorie District Dehradun **is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 715500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE
गौरा देवी पर्यावरण भवन
Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-846/2025 -385. Dated 27.05.2025.

To,

M/s Hotel Rock Stone
The Mall Road, Near Post Office
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 31500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1538, which was

subsequently the revised environment compensation of Rs 2810250/- was assessed and imposed amount of Rs 2778750/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1223; and

subsequently revised and the revised environment compensation of Rs 2778750/- was imposed against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1223; and

WHEREAS, Hon'ble NGT in the Appeal no. 55/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders: - "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Rock Stone The Mall Road, Near Post Office Mussorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 2810250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-850/2025-386. Dated 27/5/2025.

To,

M/s Hotel Landour Residency
Clock Tower
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 15750/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1553, which was

subsequently the revised environment compensation of Rs 470250/-was assessed and imposed amount of Rs 454500/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1238; and

WHEREAS, Hon'ble NGT in the Appeal no. 53/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Landour Residency, Clock Tower, Mussorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 454500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-859/2025-368. **Dated** 27/05/2025.

To,

M/s Hotel Valley Vista
Landau Bazar
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 225000/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1570, which was

subsequently the revised environment compensation of Rs 1131450/-was assessed and imposed amount of Rs 906750/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1253; and

subsequently revised and the revised environment compensation of Rs 906750/- was imposed against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1253; and

WHEREAS, Hon'ble NGT in the Appeal no. 05/2025has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Valley Vista, Landour Bazar, Mussorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 906750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-876/2025-369. Dated - 27/05/2025.

To,

M/s Hotel Valentine
Baroda Estate, Library Chownk
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 297000/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1567, which was

subsequently revised and the revised environment compensation of Rs 2025000/- was imposed against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1250; and

WHEREAS, Hon'ble NGT in the Appeal no. 08/2025has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "The Respondent, UKPCB will be at liberty to serve a fresh show cause notice upon the appellant and after give an opportunity of hearing, pass a fresh order in accordance with law";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Valentine, Baroda Estate, Library Chownk, Mussorie, District Dehradun, is directed to show cause within 30 days from the issue of this direction as to why the environment compensation of Rs 20,25,000/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE
गौरा देवी पर्यावरण भवन
Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-860/2025-370. Dated 27.05.2025.

To,

M/s Hotel Vikas
The Mall Road
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 38250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1537, which was

subsequently the revised environment compensation of Rs 1768250/- was assessed and imposed amount of Rs 1730250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1222; and

WHEREAS, Hon'ble NGT in the Appeal no. 04/2025has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Vikas, The Mall Road, Mussorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1730250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B; SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-872/2025 -371, Dated 27/5/2025.

To,

M/s Hotel Akansha Anand Plaza
Near Radha Krishna Mandir
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 184500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1569, which was

which was subsequently the revised environment compensation of Rs 69750/- was assessed and imposed amount of Rs 425250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1252; and

WHEREAS, Hon'ble NGT in the Appeal no. 12/2025 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Akansha Anand Plaza, Near Radha Krishna Mandir, Mussorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 425250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/Gen-183-590/2025/372, Date: 27.05.2025

Speed Post

To,

M/s Shiv Shakti Traders,
Prop- Mr Tarun Pant S/O Mr Dinesh Chandra Pant,
R/O-Tanakpur, Distt- Champawat.

Directions under Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and Section 33(A) of Water (Prevention and Control of Pollution) Act-1974

WHEREAS, the **Central Government** has made the **Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;** and vide provisions of this Act every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the **State Pollution Control Board; and**

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under **Section-25 of the Water (Prevention and Control of Pollution) Act, 1974;** and

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under **Section-21 of the Air (Prevention and Control of Pollution) Act, 1981;** and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent/emission quality within the specified norms; and

WHEREAS, Hon'ble NGT was registered Suo moto original application no. 429/2022 Ridhima Pandey Vs State of Uttarakhand & Ors regarding mining activities carried out in Nandhaur Wildlife Sanctuary at Nainital, Uttarakhand which has been notified 'Eco Sensitive Zone'; and

WHEREAS, in compliance of the direction issued by Hon'ble NGT on dated 28.03.2025 in OA no. 429/2022 Ridhima Pandey Vs State of Uttarakhand & Ors – *"In the present case also, it is not in dispute that respondent 6 has carried out mining activities, removed 60000m3 of the mineral for its commercial gains and therefore, in our view, environmental compensation for remediation of the environment and for sustainable development and precautionary principle should be collected at the rate of 10% of the sale price of the mineral"*; and

AS SUCH, from the above observations, Environment Compensation of ₹37,80,000/- has been calculated as per directed by Hon'ble NGT; and

NOW THEREFORE, in exercise of the power conferred under Section 31(A) of the Air (Prevention and Control of Pollution) Act-1981 and Section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 as amended with approval of the competent authority of the Board, you are directed :-

1. **To Show Cause within 30 days of time from issue of this notice to the undersigned, why the unit not be closed down under the provisions of above Act and concerned authorities be directed to discontinue your power and water supply.**

..cont..page-2..

2. **To deposit ₹37,80,000/- (Rupees Thirty Seven Lakh Eighty Thousand only) as Environment compensation (as per calculated by UKPCB in compliance of Hon'ble NGT order) in favour of UKPCB, payble at Dehradun in the form of demand draft within one month of receipt of this order.**

(Dr. Parag Madhukar Dhakate)
Member Secretary

Ref: UKPCB/HO/Gen-183-590/2025/ Dehradun, 05.2025

Copy to :-

1. District Magistrate, Champawat for kind information please.
2. Regional Officer, Uttarakhand Pollution Control Board, Haldwani for information and necessary compliance.
3. Group Incharge (Kumaon region), UKPCB, Head office for information and necessary action please.
4. Legal Cell, UKPCB, Head office for information please.
5. Account Section, UKPCB, Head office for information and necessary action please.
6. Guard File.

Member Secretary

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 -373, Dated 27/05/2025.

To,

M/s Hotel Spring
Library Road
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 101250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1557, which was

subsequently the revised environment compensation of Rs 1210500/- was assessed and imposed amount of Rs 1109250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1241; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Spring, Library Road, Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1109250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 -374, Dated 27/5/2025.

To,

M/s Hotel Castle View
Landour Bazar
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 13500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1536, which was

subsequently the revised environment compensation of Rs 1743750/- was assessed and imposed amount of Rs 1730250/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1221; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Castle View, landour Bazar, , Mussoorie, District Dehradun is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1730250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 - 381. Dated 27/5/2025.

To,

M/s Hotel Welcome
Radha Bhawan Estate
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 29250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1556, which was

subsequently the revised environment compensation of Rs 1759500/-was assessed and imposed amount of Rs 1730250 deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1240; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Welcome, Radha Bhawan Estate Mussoorie, Mussoorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1730250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 -380 Dated 27/5/2025.

To,

M/s Hotel Ramanand Regency
Charliville Road
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986**; and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 18000/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1550, which was

subsequently the revised environment compensation of Rs 1746000/- was assessed and imposed amount of Rs 1728000/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1235; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Ramanand Regency, Charliville Road, , Mussoorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 1728000/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

/.

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 - 382, Dated 27/5/2025

To,

M/s Hotel Prestige
Gandhi Chownk
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 362250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1563, which was

subsequently the revised environment compensation of Rs 1840500/- /-was assessed and imposed amount of Rs 1478250/- was imposed deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1246; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Prestige, Gandhi Chownk Mussoorie, Mussoorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the environment compensation of additional Rs 1478250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025-383, Dated 27/5/2025

To,

M/s Hotel Green View
Mall Road, Gandhi Chownk
Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781,** and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 409500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1573, which was

subsequently the revised environment compensation of Rs 3186000/- /-was assessed and imposed amount of Rs 2776500/- was imposed deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1256; and

WHEREAS, Hon'ble NGT in the Appeal no. 54/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Green View, Mall Road, Gandhi Chownk Mussoorie, Mussoorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 2776500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आईटीपी पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-847/2025 - 384, Dated 27/5/2025.

To,

M/s Hotel Charlene
Near Hotel Brentwood
Mall Road, Kurli, Mussoorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986; and it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 2250/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1565, which was

which was subsequently the revised environment compensation of Rs 1125000/- was assessed and imposed amount of Rs 715500/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1261; and

WHEREAS, Hon'ble NGT in the Appeal no. 09/2025has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice , therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations."; and

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s WHEREAS, M/s Hotel Heavens View Resort,** situated at Kurli Chownk, Mussoorie District Dehradun **is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 715500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE
गौरा देवी पर्यावरण भवन
Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई0टी0 पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-846/2025 -385, Dated 27.05.2025.

To,

M/s Hotel Rock Stone
The Mall Road, Near Post Office
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 31500/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1538, which was

subsequently the revised environment compensation of Rs 2810250/- was assessed and imposed amount of Rs 2778750/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1223; and

subsequently revised and the revised environment compensation of Rs 2778750/- was imposed against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1223; and

WHEREAS, Hon'ble NGT in the Appeal no. 55/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders: - "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Rock Stone The Mall Road, Near Post Office Mussorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 2810250/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-850/2025-386. Dated 27/5/2025.

To,

M/s Hotel Landour Residency
Clock Tower
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 15750/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1553, which was

subsequently the revised environment compensation of Rs 470250/-was assessed and imposed amount of Rs 454500/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1238; and

WHEREAS, Hon'ble NGT in the Appeal no. 53/2024 has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Landour Residency, Clock Tower, Mussorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 454500/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आईटी पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-859/2025-368. Dated 27/05/2025

To,

M/s Hotel Valley Vista
Landau Bazar
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and **it** is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 225000/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1570, which was

subsequently the revised environment compensation of Rs 1131450/-was assessed and imposed amount of Rs 906750/- deducting the previously deposited amount against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1253; and

subsequently revised and the revised environment compensation of Rs 906750/- was imposed against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1253; and

WHEREAS, Hon'ble NGT in the Appeal no. 05/2025has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "Since the impugned orders have been passed without complying with the principles of natural justice, therefore keeping in view the observations made above, the impugned order dated 08.11.2024 is hereby set aside. The Member Secretary, UKPCB, will be at liberty to pass a fresh order by duly following the principals of natural justice and keeping in view the above observations.";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Valley Vista, Landour Bazar, Mussorie, District Dehradun , is directed to show cause within 30 days from the issue of this direction as to why the additional environment compensation of Rs 906750/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Pollution Control Board
46-B, SIDCUL IT Park,
Sahastradhara Road, Dehradun(Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
46–बी, सिडकुल, आई०टी० पार्क,
सहस्त्रधारा रोड, देहरादून (उत्तराखण्ड)

UKPCB/HO/Gen-183-876/2025-369. Dated - 27/05/2025.

To,

M/s Hotel Valentine
Baroda Estate, Library Chownk
Mussorie, District Dehradun

Direction under section 33-A of the Water (Prevention& Control of Pollution), Act, 1974 as amended and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981 as amended.

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974 (Hereinafter referred as Water Act)**and the **Air (Prevention and Control of Pollution) Act, 19781**, and the Air **(Prevention& Control of Pollution), Act, 1981 (Hereinafter referred as Air Act)** and section 25/26 of the Water Act and section 21 of the Air Act every water/air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

WHEREAS, vide section 24 of the Water Act there is prohibition on use of a steam or well for disposal of polluting matter which elaborates that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards b as may be laid down by Board to enter whether directly or indirectly into any stream or well or sewer or on land; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986;** and it is mandatory to every industry, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, the unit was issued direction to show cause for not having consent to operate from the Board on dated 09.05.2023; and

WHEREAS, the environment compensation of amount Rs 297000/- on dated 13.02.2024 vide letter number UKPCB/HO/Sahmati-183-568/2024/1567, which was

subsequently revised and the revised environment compensation of Rs 2025000/- was imposed against the unit on dated 08.11.2024 vide letter no. UKPCB/HO/C&M-191 (Temp file)/2024/1250; and

WHEREAS, Hon'ble NGT in the Appeal no. 08/2025has disposed the appeal on dated 17.04.2025 with the following observation/orders:- "The Respondent, UKPCB will be at liberty to serve a fresh show cause notice upon the appellant and after give an opportunity of hearing, pass a fresh order in accordance with law";

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-33(A)** of the **Water (Prevention and Control of Pollution) Act, 1974** as amended **and section 31-A of the Air (Prevention& Control of Pollution), Act, 1981** as amended, with approval of Competent Authority of Board, **M/s Hotel Valentine, Baroda Estate, Library Chownk, Mussorie, District Dehradun, is directed to show cause within 30 days from the issue of this direction as to why the environment compensation of Rs 20,25,000/- shall not be imposed against the unit. In case of default and not submitting reply in stipulated time period, further these directions shall be confirmed.**

MEMBER SECRETARY

Copy to:

1. **The Chairman, UEPPCB,** Dehradun for kind information please.
2. **District Magistrate, Dehradun** for information.
3. **Regional Officer, UEPPCB, Regional Office,** Dehradun with a direction to arrange to for strict compliance of above direction.
4. **Respective C&M file**
5. Guard file.

MEMBER SECRETARY